

Delhi sewer death: NHRC asks CS, Police Commissioner to submit report within two weeks

STATESMAN NEWS SERVICE

New Delhi, 22 September

Taking suo motu cognizance of the reported death of one worker and serious injuries to three others while cleaning sewer in Ashok Vihar area of North West Delhi, the National Human Rights Commission (NHRC) on Monday issued notices to the Delhi Chief Secretary, Municipal Commissioner and Police Commissioner and asked them to submit detailed report on the matter within two weeks.

The rights commission said that the detailed report should include the status report of the investigation, health of the injured workers as well as the compensation paid to the next of kin of the deceased and to the injured workers.

"The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that one worker died and three others were critically injured while cleaning sewer in Ashok Vihar area of North West Delhi on 16th September, 2025," the

rights panel said in a statement.

The Commission said reportedly, their co-workers stated that no safety equipment was provided by the private construction company which engaged them for cleaning the sewer. The rights panel has observed that the contents of the media report, if true, raise a serious "issue of human rights violation". "In spite of directions given by the Supreme Court and NHRC advisory issued to all the States / Union Territories to ensure safety of the sanitation workers, such tragic incidents are occurring frequently. Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, Commissioner, Municipal Corporation and Police Commissioner, calling for a detailed report on the matter within two weeks," the statement said.

"It is expected to include the status of the investigation and health of the injured workers. The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought," it said.

NHRC takes cognisance of Ashok Vihar sewer tragedy

OUR CORRESPONDENT

NEW DELHI: The NHRC on Monday said it has issued a notice to the Delhi government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month.

In spite of directions given by the Supreme Court and the advisory by the National Human Rights Commission (NHRC) to all states and Union territories to ensure safety of the sanitation workers, such tragic incidents are "occurring frequently", the rights panel observed in a statement.

The Commission has "taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in Ashok Vihar area of North West Delhi on Septem-

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ber 16", it said.

Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company which had engaged them for cleaning work, the statement said.

The Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

Therefore, it has issued

notices to the chief secretary, government of Delhi, commissioner of the Municipal Corporation of Delhi and the city police commissioner, seeking a detailed report in two weeks.

It is expected to include the status of the investigation and the health of the injured workers.

The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought, the statement said.

According to the media report, carried on September 18, the police control room had received a call late in the night on September 16 regarding the incident.

The police rushed all four victims to the Deen Dayal Upadhyay Hospital. Doctors declared one of them as 'brought dead', while the three others were admitted to the ICU in a critical condition. The manager of the company is being questioned, it said.

Ranbir faces NHRC notice...

...over e-cigarette scene in
The Bads of B'wood



Ranbir Kapoor is in the spotlight again, this time over a scene in the web show *The Bads of Bollywood* where he is shown using an e-cigarette. The National Human Rights Commission (NHRC) has asked Mumbai Police to register a case against him, the show's producers, and Netflix for allegedly violating the Prohibition of Electronic Cigarettes Act, 2019, and potentially influencing young viewers without statutory warnings.



Death of man while cleaning sewer: NHRC issues notice

The Hindu Bureau

NEW DELHI

The National Human Rights Commission (NHRC) on Monday issued notices to the Delhi government over the death of a 40-year-old man and injuries to three others while cleaning a sewer in Ashok Vihar. The incident was reported to the police on the night of September 16. All four workers were rushed to a hospital, where one was pronounced dead on arrival and the others admitted to the ICU in a critical condition.

Terming the case a “serious violation” of human rights, the NHRC asked the government to submit a detailed report on the issue within two weeks.

NHRC notice to Delhi Govt, Municipal Commissioner over death



The NHRC on Monday said it has issued a notice to the Delhi Government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month. In spite of directions given by the Supreme Court and the advisory by the National Human Rights Commission (NHRC) to all states and Union territories to ensure safety of the sanitation workers, such tragic incidents are "occurring frequently", the rights panel observed in a statement.

The Commission has "taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in Ashok Vihar area of North West Delhi on September 16", it said. Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company which had engaged them for cleaning work, the statement said.

The Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation. Therefore, it has issued notices to the chief secretary, Government of Delhi, commissioner of the Municipal Corporation of Delhi and the city police commissioner, seeking a detailed report in two weeks.

NHRC seeks report on sanitation worker's death in Ashok Vihar

SNEHA RICHHARIYA
TRIBUNE NEWS SERVICE

NEW DELHI, SEPTEMBER 22

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of one sanitation worker and serious injuries to three others while cleaning a sewer in Delhi's Ashok Vihar area on September 16.

The commission issued notices to the Delhi Chief Secretary, the Municipal Commissioner and the Delhi Police Commissioner, asking them to submit a comprehensive report on the incident within two weeks. The report has to include details

on the status of the police investigation, the health condition of the injured workers and, compensation for the deceased worker's family and those injured.

According to the NHRC, the case raises concerns of human rights violations. "In spite of the Supreme Court's directions and the NHRC's advisory to all the states and the Union Territories to ensure safety of the sanitation workers, such tragic incidents are occurring frequently," the commission noted.

The incident came to light after media reports on September 18 stated that four

men were engaged by a private construction company for cleaning a sewer in Ashok Vihar without being provided safety equipment. Late on the night of September 16, a call was made to the Police Control Room regarding the situation.

Police personnel rushed the four workers to Deen Dayal Upadhyay (DDU) Hospital. One of them was declared brought dead by doctors, while the other three were admitted to the Intensive Care Unit in critical condition. The company manager responsible for deploying the workers has been ques-

tioned, police said.

Now, the Supreme Court, in earlier judgments, had directed governments to mechanise sewer cleaning and provide protective equipment to sanitation workers where manual entry was unavoidable.

But the issue of sanitation workers dying on job seems to have continued unchecked for as per data released by the National Commission for Safai Karamcharis (NCSK), on average, one sanitation worker has died every fifth day cleaning sewers or septic tanks since 2017.

NHRC takes suo motu cognisance, seeks report in Ashok Vihar sewer death

EXPRESS NEWS SERVICE @ New Delhi

THE National Human Rights Commission (NHRC) has issued notices to the Delhi government, the Municipal Corporation of Delhi (MCD) and the city police commissioner over the death of a worker while cleaning a sewer in Northwest Delhi's Ashok Vihar earlier this month.

The commission said it has taken suo motu cognisance of a media report, noting that despite repeated directions by the Supreme Court and advisories by the NHRC itself, sanitation workers continue to die in unsafe working conditions.

"Such tragic incidents are occurring frequently," the panel observed, adding that the media report, if accurate, points to a "serious issue of human rights violation."

According to the report, the workers had been engaged by a private construction company for cleaning work. Their colleagues alleged that they were not provided with any protective gear before entering the sewer. Police had rushed all four workers to Deen Dayal Upadhyay Hospital, where one of them was declared "brought dead", while the other three were in critical condition.

The NHRC has directed the Delhi chief secretary, the MCD commissioner and the police commissioner to submit a detailed report within two weeks.



The report is expected to cover the status of the police investigation, the health condition of the injured workers and details of compensation offered to the deceased worker's family as well as to the survivors.

The rights body has also asked for clarification on the role of the private construction company, whose manager is currently being questioned by the police.

It reiterated that ensuring safety standards for sanitation workers is the responsibility of state authorities and municipal bodies, as mandated by the Supreme Court and reinforced through NHRC advisories.

The commission stressed that accountability must be fixed to prevent recurrence of such deaths, which continue to highlight the vulnerability and unsafe working conditions of sanitation workers across the country.



NHRC: Act against Ranbir, Netflix over vaping scene in series

TRIBUNE NEWS SERVICE

NEW DELHI, SEPTEMBER 22

The National Human Rights Commission (NHRC) has issued notices to the Ministry of Information and Broadcasting and the Mumbai Police following a complaint about a Netflix web series. The complaint alleges that actor Ranbir Kapoor was shown using a banned e-cigarette (or vape) in an episode of "The Ba***ds of Bollywood" without any warning or disclaimer.

Filed by Vinay Joshi of the Legal Rights Observatory, the complaint argues that this depiction glamorises an illegal product and could negatively influence young viewers, thereby violating Indian law and harming public health.

The NHRC, acting under the Protection of Human Rights Act, 1993, observed

that the allegations amounted to serious violations of law. It observed that the scene appeared to contravene the Prohibition of Electronic Cigarettes Act, 2019, which banned the storage, use and promotion of e-cigarettes.

The Bench presided over by member Priyank Kanoongo has directed the I&B Secretary to take appropriate action to prohibit such content immediately. The Mumbai Police Commissioner has been asked to investigate the roles of the actors, producers and Netflix, which includes identifying the manufacturers and importers of the e-cigarettes used.

This investigation could lead to an FIR being lodged against Kapoor, the production house and the streaming platform. Both authorities have been given two weeks to submit an action taken report to the Commission.

NHRC notices over death of worker while cleaning sewer

TIMES NEWS NETWORK

New Delhi: The National Human Rights Commission (NHRC) has issued notices to Delhi chief secretary, municipal commissioner and police commissioner, calling for a detailed report within two weeks on death of a worker and injuries to three others while cleaning a sewer in north west Delhi's Ashok Vihar area.

The commission has taken suo motu cognisance of a media report about the incident that happened last week. Reportedly, their co-workers stated that no safety equipment was provided by the private construction company which engaged them for cleaning the sewer.

The NHRC has observed that the contents of the media report, if true, raise a serious issue of human rights violation. "In spite of directions given by Supreme Court and NHRC advisory issued to all the states and UTs to ensure safety of the sanitation workers, such tragic incidents are occurring frequently," it said in a statement.

It said the report to be submitted by the authorities must include the status of investigation, health of the injured workers, and compensation paid to the next of kin of the deceased and to the injured workers.

सीवर की सफाई के दौरान मौत के मामले में आयोग ने लिया स्वतः संज्ञान

जागरण संवाददाता, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग ने उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में गत 16 सितंबर को सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने की खबर का स्वतः संज्ञान लिया है। दिल्ली के मुख्य सचिव, नगर आयुक्त और पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में मामले की विस्तृत रिपोर्ट मांगी है।

आयोग ने 18 सितंबर को एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान एक कर्मचारी की मौत हो गई और तीन अन्य गंभीर रूप से घायल हो गए। कथित तौर पर, उनके सहकर्मियों ने कहा कि जिस निजी निर्माण कंपनी ने उन्हें सीवर की सफाई के लिए नियुक्त किया था, उसने उन्हें कोई सुरक्षा उपकरण उपलब्ध नहीं कराए थे।

अशोक विहार में सीवर की सफाई में हुई मौत के मामले में मानवाधिकार आयोग ने लिया संज्ञान

जागरण संवाददाता, बाहरी दिल्ली : राष्ट्रीय मानवाधिकार आयोग ने उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में गत 16 सितंबर को सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने की खबर का स्वतः संज्ञान लिया है। दिल्ली के मुख्य सचिव, नगर आयुक्त और पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

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अशोक विहार में 16 सितंबर को सीवर की सफाई के दौरान एक कर्मचारी की हुई थी मौत और तीन की हालत बिगड़ गई थी

किया था, उसने उन्हें कोई सुरक्षा उपकरण उपलब्ध नहीं कराए थे।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो मानवाधिकार उल्लंघन का एक गंभीर मुद्दा उठाती है। ऐसी दुखद घटनाएं अक्सर हो रही हैं। इसलिए, आयोग ने नोटिस जारी करके मामले की रिपोर्ट मांगी है।

दिल्ली सरकार व एमसीडी को मानवाधिकार आयोग ने दिया नोटिस

नई दिल्ली, (पंजाब केसरी): राजधानी दिल्ली 16 सितंबर को उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान हुई एक कर्मचारी की मौत और तीन अन्य के गंभीर रूप से घायल होने के मामले पर सख्तायी दिखाते हुए राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) दिल्ली सरकार, एमसीडी व पुलिस कमिश्नर को नोटिस जारी किया है। मामले की गंभीरता को देखते हुए दो सप्ताह के भीतर रिपोर्ट मांगी है।

घटना के संबंध में एनएचआरसी ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि 16 सितंबर 2025 को उत्तर-पश्चिम दिल्ली के अशोक विहार इलाके में सीवर की सफाई के दौरान एक कर्मचारी की मौत हो गई थी और तीन अन्य गंभीर रूप से घायल हो गए। कथित तौर पर पीड़ितों के सहकर्मियों ने कहा कि जिस प्राइवेट कंस्ट्रक्शन कंपनी ने उन्हें सीवर की

- अशोक विहार में सीवर सफाई करते हुए एक कर्मचारी की हुई थी मौत
- मुख्य सचिव, निगम आयुक्त और पुलिस कमिश्नर से मांगी रिपोर्ट

सफाई के लिए काम पर रखा था, उसने ऐसे जोखिमपूर्ण क्षेत्रों में करने के लिए उन्हें कोई सुरक्षा उपकरण उपलब्ध नहीं कराए थे। मामले को संवेदनशीलता को देखते हुए आयोग ने पाया है कि यदि मीडिया रिपोर्ट की सामग्री सही है, तो यह मानव अधिकारों के उल्लंघन का एक गंभीर मुद्दा है। सर्वोच्च न्यायालय द्वारा दिए गए निर्देशों और सभी राज्यों/संघ राज्य क्षेत्रों को सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए जारी मानवाधिकार आयोग की एडवायजरी के बावजूद, ऐसी दखल

घटनाएं लगातार हो रही हैं। इसलिए दिल्ली सरकार के मुख्य सचिव, निगम आयुक्त और पुलिस कमिश्नर को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी गई है। रिपोर्ट में जांच की स्थिति और घायल कर्मचारियों के स्वास्थ्य की जानकारी शामिल होने की अपेक्षा की गई है। इतना ही नहीं एनएचआरसी ने इस रिपोर्ट में मृतकों के परिजनों और घायल कर्मचारियों को दिए गए मुआवजे का विवरण भी मांगा है। 18 सितंबर 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पुलिस कंट्रोल रूम को 16 सितंबर 2025 की देर रात इस घटना के संबंध में एक कॉल प्राप्त हुई थी। जिसके बाद पुलिस मौके पर पहुंची और चारों पीड़ितों को दोन दयाल उपाध्याय अस्पताल पहुंचाया। डॉक्टरों ने उनमें से एक व्यक्ति को मृत घोषित कर दिया, जबकि तीन अन्य को गंभीर हालत में आईसीयू में भर्ती कराया गया।

एनएचआरसी ने सफाईकर्मों की मौत का संज्ञान लिया



नई दिल्ली।
राष्ट्रीय
मानवाधिकार

आयोग (एनएचआरसी) ने अशोक विहार क्षेत्र में सीवर की सफाई के दौरान एक श्रमिक की मौत का स्वतः संज्ञान लिया है। आयोग ने दिल्ली के मुख्य सचिव, निगम आयुक्त और पुलिस आयुक्त को नोटिस जारी किया है।

दिल्ली: आयोग ने सीवर सफाई के दौरान मजदूर की मौत पर सरकार और निगम आयुक्त को नोटिस जारी किया

नई दिल्ली, (वीअ)। राष्ट्रीय मानवाधिकार आयोग ने इस महीने की शुरुआत में अशोक विहार इलाके में एक सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन अन्य मजदूरों के गंभीर रूप से घायल होने के मामले में सोमवार को दिल्ली सरकार, निगम आयुक्त और शहर के पुलिस प्रमुख को नोटिस जारी कर विस्तृत रिपोर्ट तलब की है।

मानवाधिकार आयोग ने एक बयान में कहा कि सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए उच्चतम न्यायालय द्वारा दिए गए निर्देशों और सभी राज्यों व केंद्र शासित प्रदेशों को दिए गए परामर्श के बावजूद ऐसी दुखद घटनाएं अक्सर हो रही हैं।

आयोग ने मीडिया में प्रकाशित एक खबर पर स्वतः संज्ञान लिया, जिसमें बताया गया था कि 16 सितंबर को उत्तर पश्चिम दिल्ली के अशोक विहार इलाके में एक सीवर

की सफाई के दौरान एक कर्मचारी की मौत हो गई और तीन अन्य मजदूर गंभीर रूप से घायल हो गए।

खबर में मजदूर के सहकर्मियों के हवाले से बताया गया कि जिस निजी निर्माण कंपनी ने उन्हें सफाई के काम के लिए नियुक्त किया था, उसने कथित तौर पर कोई सुरक्षा उपकरण उपलब्ध नहीं कराए थे।

आयोग ने पाया कि खबर अगर सत्य है तो इसमें मानवाधिकार उल्लंघन का गंभीर मुद्दा समाहित है।

आयोग ने इसलिए दिल्ली सरकार के मुख्य सचिव, दिल्ली नगर निगम के आयुक्त और शहर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट तलब की। रिपोर्ट में जांच की स्थिति और घायल श्रमिकों के स्वास्थ्य की जानकारी शामिल होने की उम्मीद है। बयान में बताया गया कि आयोग ने मृतकों के परिजनों और घायल श्रमिकों को दिए गए मुआवजे का विवरण भी मांगा है।

Vaping: NHRC notice to Ranbir Kapoor, Netflix

New Delhi: The National Human Rights Commission (NHRC) has directed the Mumbai Police Commissioner to initiate appropriate legal action, including the lodging of an FIR, against actor Ranbir Kapoor, producers of the web series 'Ba***ds of Bollywood', and the OTT platform Netflix over promotion of banned e-cigarettes. A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint filed by Vinay Joshi of the Legal Rights Observatory, who alleged that 'Ba***ds of Bollywood' (Season 1, Episode 7) showed the actor using a prohibited e-cigarette on screen without any warning or disclaimer.

The complainant claimed that such content negatively influences young viewers, promotes illegal activities, disrespects law enforcement, and harms public health and morality. In its notice issued under the Protection of Human Rights Act, 1993, the apex human rights body observed that the allegations, if true, amount to a prima facie violation of Sections 4 and 7 of the Prohibition of Electronic Cigarettes Act, 2019.

The apex human rights body has called for an Action Taken Report (ATR) from all authorities within two weeks.

NHRC notice to Delhi Govt, Municipal Commissioner over death



The NHRC on Monday said it has issued a notice to the Delhi Government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month. In spite of directions given by the Supreme Court and the advisory by the National Human Rights Commission (NHRC) to all states and Union territories to ensure safety of the sanitation workers, such tragic incidents are "occurring frequently", the rights panel observed in a statement.

The Commission has "taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in Ashok Vihar area of North West Delhi on September 16", it said. Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company which had engaged them for cleaning work, the statement said.

The Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation. Therefore, it has issued notices to the chief secretary, Government of Delhi, commissioner of the Municipal Corporation of Delhi and the city police commissioner, seeking a detailed report in two weeks.

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NHRC: Act against Ranbir, Netflix over vaping scene in series

TRIBUNE NEWS SERVICE

NEW DELHI, SEPTEMBER 22

The National Human Rights Commission (NHRC) has issued notices to the Ministry of Information and Broadcasting and the Mumbai Police following a complaint about a Netflix web series. The complaint alleges that actor Ranbir Kapoor was shown using a banned e-cigarette (or vape) in an episode of "The Ba**ds of Bollywood" without any warning or disclaimer.

Filed by Vinay Joshi of the Legal Rights Observatory, the complaint argues that this depiction glamorises an illegal product and could negatively influence young viewers, thereby violating Indian law and harming public health.

The NHRC, acting under the Protection of Human Rights Act, 1993, observed

that the allegations amounted to serious violations of law. It observed that the scene appeared to contravene the Prohibition of Electronic Cigarettes Act, 2019, which banned the storage, use and promotion of e-cigarettes.

The Bench presided over by member Priyank Kanoongo has directed the I&B Secretary to take appropriate action to prohibit such content immediately. The Mumbai Police Commissioner has been asked to investigate the roles of the actors, producers and Netflix, which includes identifying the manufacturers and importers of the e-cigarettes used.

This investigation could lead to an FIR being lodged against Kapoor, the production house and the streaming platform. Both authorities have been given two weeks to submit an action taken report to the Commission.

**E-CIGARETTE
USE ON NETFLIX**

NHRC notice to I&B Ministry, Mumbai Police

*"The complainant, Vinay Joshi, Legal Rights Observatory, alleged that a popular Netflix web series, titled 'Ba***ds of Bollywood' (season 1, episode 7), showed a well-known actor, Ranbir Kapoor, using a banned e-cigarette on screen, without any warning or disclaimer," reads the proceedings of the case dated September 22*

PRESS TRUST OF INDIA

New Delhi, Sept 22: The NHRC has issued notice to the Ministry of Information and Broadcasting and Mumbai police commissioner in the wake of a complaint alleging that web series Ba***ds of Bollywood on an OTT platform, showed a popular actor using banned e-cigarette on screen, "without any warning or disclaimer", according to proceedings of the case.

The complainant has further

alleged that this particular scene was "streamed openly", which misled or negatively influenced young viewers by allegedly promoting use of such banned substances, it says.

There was no immediate reaction from the ministry or over-the-top platform Netflix.

The National Human Rights Commission has said that authorities be directed to get the allegations levelled in the complaint, be inquired into, and an "action taken report" be submitted



within two weeks for perusal of the Commission.

The complainant, Vinay Joshi, Legal Rights Observatory, alleged that a popular Netflix web series, titled Ba***ds of Bollywood (season 1, episode 7), showed a well-known actor, Ranbir Kapoor, using a banned e-cigarette on screen, without any warning or disclaimer," reads the proceedings of the

case dated September 22.

The complainant has expressed concerns that such "irresponsible content promotes illegal activities, disrespects law enforcement, and harms public health and morality".

The complainant sought the intervention of the NHRC and "requested strict legal action against the actors, producers, and Netflix" for allegedly violat-

ing Indian laws and "spreading harmful content", the proceedings says. The allegations made in the complaint prima facie seem to be serious violations of the laws, the NHRC said.

A bench of the NHRC, presided by its member, Priyank Kanoongo, has taken cognisance under Sections 12 of the Protection of Human Rights Act, 1993, the proceedings says.

Furthermore, this incident is in clear violation of Sections 4 read with Section 7 of the Prohibition of Electronic Cigarettes Act, 2019. It is pertinent to mention here that Section 4 prohibits the storage, use, and promotion of e-cigarettes in any form, and Section 7 penalises individuals and companies that advertise or promote such banned products," it adds.

The registry has been directed to issue a notice to the

secretary of the Ministry of Information and Broadcasting, to "take appropriate action and immediately prohibit such content which may wrongly influence the young generations".

The notice is also marked to commissioner of police of Mumbai, regarding "initiation of investigation into the identity and operations of manufacturers and importers of electronic cigarettes, and for taking appropriate legal action including lodging of an FIR as per laid down procedures against actor Ranbir Kapoor and other individuals/companies including the producers/production company, OTT platform Netflix, involved in the advertisement, depiction, or promotion of the same in contravention of the Prohibition of Electronic Cigarettes Act, 2019 and other applicable criminal laws," it says.



RANBIR KAPOOR'S VAPING SCENE IN 'THE BA*DS OF BOLLYWOOD' CAUSES STIR, NHRC SEEKS INQUIRY**

NHRC.NIC

NHRC, India's two week Online Short Term Internship Programme for September-2025 begins

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india%E2%80%99s-two-week-online-short-term-internship-programme-september-2025>

New Delhi: 22nd September, 2025

NHRC, India's two week Online Short Term Internship Programme for September-2025 begins

Inaugurating it, NHRC, India Secretary General, Shri Bharat Lal says, human rights are dynamic and demand constant re-evaluation and public engagement

80 students representing a variety of academic disciplines from 21 States and Union territories selected to attend the internship

The National Human Rights Commission (NHRC) began its Online Short Term Internship Programme (OSTI) for September 2025 today. A total of 896 applications were received out of which 80 students representing a variety of academic disciplines from 21 States and Union territories across the nation have been selected. The two-week programme, w.e.f. 22nd September to 03rd October 2025, aims to provide college/ university students with a comprehensive understanding of promotion and protection of Human Rights in our country.

In his inaugural address, NHRC, India Secretary General, Shri Bharat Lal emphasised that the internship programme aims to foster awareness, sensitivity and responsibility among youth toward the evolving field of human rights. Grounded in constitutional values, it highlights the significance of civil, political, social and cultural rights, while addressing modern challenges such as climate change, artificial intelligence, cyber crime and gig economy exploitation.

He noted that human rights are dynamic and demand constant re-evaluation and public engagement. Interns are encouraged to actively participate, ask questions and internalise values like justice, empathy and dignity. The programme aims to shape them into ambassadors of human rights individuals who apply these principles in both their personal and professional lives.

Shri Bharat Lal said that emerging issues such as business and human rights, labour rights and climate-induced displacement are key focus areas. He stressed that true leadership lies not only in taking action against injustice but also in refusing to be silent or complicit. This programme is a call for self-reflection, purposeful living and making a

meaningful contribution to society because those who live for others are the ones who are truly remembered.

NHRC, India Joint Secretary, Smt. Saidingpuui Chhakchhuak formally greeted the participants and presented a detailed overview of the programme's carefully designed curriculum. This includes lectures and virtual tours of institutions such as Tihar Jail, Shelter Home and Police Station to offer direct insights into the realities of human rights. She further informed the interns about various activities and competitions aimed at enhancing their understanding of human rights and bolstering their confidence.

The Online Short Term Internship Programme is structured to impart students from varied academic disciplines with the requisite knowledge and competencies to tackle human rights challenges. Through meticulously designed interactive sessions and engaging activities, participants will acquire an in-depth understanding of international human rights law, human rights issues pertinent to India and effective advocacy strategies, thereby fostering their capacity to contribute meaningfully to the promotion and protection of human rights.

NHRC.IN

एनएचआरसी, भारत का सितंबर-2025 के लिए दो सप्ताह का ऑनलाइन अल्पकालिक इंटरनशिप कार्यक्रम आरम्भ

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%95%E0%A4%BE-%E0%A4%B8%E0%A4%BF%E0%A4%A4%E0%A4%82%E0%A4%AC%E0%A4%B0-2025-%E0%A4%95%E0%A5%87-%E0%A4%B2%E0%A4%BF%E0%A4%8F-%E0%A4%A6%E0%A5%8B-%E0%A4%B8%E0%A4%AA%E0%A5%8D%E0%A4%A4%E0%A4%BE%E0%A4%B9-%E0%A4%95%E0%A4%BE-%E0%A4%91%E0%A4%A8%E0%A4%B2%E0%A4%BE%E0%A4%87%E0%A4%A8-%E0%A4%85%E0%A4%B2%E0%A5%8D%E0%A4%AA%E0%A4%95%E0%A4%BE%E0%A4%B2%E0%A4%BF%E0%A4%95-%E0%A4%87%E0%A4%82%E0%A4%9F%E0%A4%B0%E0%A5%8D%E0%A4%A8%E0%A4%B6%E0%A4%BF%E0%A4%AA>

नई दिल्ली: 22 सितंबर, 2025

एनएचआरसी, भारत का सितंबर-2025 के लिए दो सप्ताह का ऑनलाइन अल्पकालिक इंटरनशिप कार्यक्रम आरम्भ

इसका उद्घाटन करते हुए, एनएचआरसी, भारत के महासचिव, श्री भरत लाल ने कहा कि मानव अधिकार गतिशील हैं और निरंतर पुनर्मूल्यांकन एवं जनसहभागिता की मांग करते हैं।

21 राज्यों और संघ राज्य क्षेत्रों के विभिन्न शैक्षणिक विषयों का प्रतिनिधित्व करने वाले 80 छात्रों को इंटरनशिप के लिए चुना गया

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने आज सितंबर 2025 के लिए अपना ऑनलाइन अल्पकालिक इंटरनशिप कार्यक्रम (ओएसटीआई) शुरू किया। कुल 896 आवेदन प्राप्त हुए, जिनमें से देश भर के 21 राज्यों और संघ राज्य क्षेत्रों के विभिन्न शैक्षणिक विषयों का प्रतिनिधित्व करने वाले 80 छात्रों का चयन किया गया है। 22 सितंबर से 3 अक्टूबर 2025 तक चलने वाले इस दो सप्ताह के कार्यक्रम का उद्देश्य कॉलेज/विश्वविद्यालय के छात्रों को हमारे देश में मानव अधिकारों के संवर्धन और संरक्षण की व्यापक समझ प्रदान करना है।

अपने उद्घाटन भाषण में, राष्ट्रीय मानव अधिकार आयोग, भारत के महासचिव, श्री भरत लाल ने इस बात पर ज़ोर दिया कि इस इंटरनेट कार्यक्रम का उद्देश्य युवाओं में मानव अधिकारों के उभरते क्षेत्र के प्रति जागरूकता, संवेदनशीलता और ज़िम्मेदारी को बढ़ावा देना है। संवैधानिक मूल्यों पर आधारित, यह कार्यक्रम नागरिक, राजनीतिक, सामाजिक और सांस्कृतिक अधिकारों के महत्व पर प्रकाश डालता है, साथ ही जलवायु परिवर्तन, कृत्रिम बुद्धिमत्ता, साइबर अपराध और गिग इकॉनमी शोषण जैसी आधुनिक चुनौतियों का समाधान भी करता है।

उन्होंने कहा कि मानव अधिकार गतिशील हैं और निरंतर पुनर्मूल्यांकन तथा जनभागीदारी की माँग करते हैं। प्रशिक्षुओं को सक्रिय रूप से भाग लेने, प्रश्न पूछने और न्याय, सहानुभूति और गरिमा जैसे मूल्यों को आत्मसात करने के लिए प्रोत्साहित किया जाता है। इस कार्यक्रम का उद्देश्य उन्हें मानव अधिकारों के ऐसे दूत के रूप में तैयार करना है जो इन सिद्धांतों को अपने व्यक्तिगत और व्यावसायिक जीवन दोनों में लागू करें।

श्री भरत लाल ने कहा कि व्यापार और मानव अधिकार, श्रम अधिकार और जलवायु परिवर्तन के कारण विस्थापन जैसे उभरते मुद्दे प्रमुख ध्यान केंद्रित क्षेत्र हैं। उन्होंने ज़ोर देकर कहा कि सच्चा नेतृत्व न केवल अन्याय के विरुद्ध कार्रवाई करने में निहित है, बल्कि चुप रहने या सहभागी बनने से इनकार करने में भी निहित है। यह कार्यक्रम आत्म-चिंतन, उद्देश्यपूर्ण जीवन जीने और समाज में सार्थक योगदान देने का आह्वान है क्योंकि जो लोग दूसरों के लिए जीते हैं, वही वास्तव में याद किए जाते हैं।

राष्ट्रीय मानव अधिकार आयोग, भारत की संयुक्त सचिव, श्रीमती सैडिंगपुई छकछुआक ने प्रतिभागियों का औपचारिक स्वागत किया और कार्यक्रम के सावधानीपूर्वक तैयार किए गए पाठ्यक्रम का संक्षिप्त विवरण प्रस्तुत किया। इसमें मानव अधिकारों की वास्तविकताओं की प्रत्यक्ष जानकारी प्रदान करने के लिए तिहाड़ जेल, आश्रय गृह और पुलिस स्टेशन जैसे संस्थानों के व्याख्यान और वर्चुअल भ्रमण शामिल हैं। उन्होंने प्रशिक्षुओं को मानव अधिकारों की समझ बढ़ाने और उनके आत्मविश्वास को बढ़ाने के उद्देश्य से आयोजित विभिन्न गतिविधियों और प्रतियोगिताओं के बारे में भी जानकारी दी।

ऑनलाइन लघु अवधि इंटरनेट कार्यक्रम विभिन्न शैक्षणिक विषयों के छात्रों को मानव अधिकार चुनौतियों से निपटने के लिए आवश्यक ज्ञान और दक्षता प्रदान करने के लिए तैयार किया गया है। सावधानीपूर्वक तैयार किए गए इंटरैक्टिव सत्रों और आकर्षक गतिविधियों के माध्यम से, प्रतिभागियों को अंतर्राष्ट्रीय मानव अधिकार कानून, भारत से संबंधित मानव अधिकार मुद्दों और प्रभावी वकालत रणनीतियों की गहन समझ प्राप्त होगी, जिससे मानव अधिकारों के प्रचार और संरक्षण में सार्थक योगदान देने की उनकी क्षमता का विकास होगा।

PIB

NHRC, India's two week Online Short Term Internship Programme for September-2025 begins

Inaugurating it, NHRC, India Secretary General, Shri Bharat Lal says, human rights are dynamic and demand constant re-evaluation and public engagement

80 students representing a variety of academic disciplines from 21 States and Union territories selected to attend the internship

<https://www.pib.gov.in/PressReleasePage.aspx?PRID=2169749>

Posted On: 22 SEP 2025 6:30PM by PIB Delhi

The National Human Rights Commission (NHRC) began its Online Short Term Internship Programme (OSTI) for September 2025 today. A total of 896 applications were received out of which 80 students representing a variety of academic disciplines from 21 States and Union territories across the nation have been selected. The two-week programme, w.e.f. 22nd September to 03rd October 2025, aims to provide college/university students with a comprehensive understanding of promotion and protection of Human Rights in our country.

In his inaugural address, NHRC, India Secretary General, Shri Bharat Lal emphasised that the internship programme aims to foster awareness, sensitivity and responsibility among youth toward the evolving field of human rights. Grounded in constitutional values, it highlights the significance of civil, political, social and cultural rights, while addressing modern challenges such as climate change, artificial intelligence, cybercrime and gig economy exploitation.

He noted that human rights are dynamic and demand constant re-evaluation and public engagement. Interns are encouraged to actively participate, ask questions and internalise values like justice, empathy and dignity. The programme aims to shape them into ambassadors of human rights individuals who apply these principles in both their personal and professional lives.

Shri Bharat Lal said that emerging issues such as business and human rights, labour rights and climate-induced displacement are key focus areas. He stressed that true leadership lies not only in taking action against injustice but also in refusing to be silent or complicit. This programme is a call for self-reflection, purposeful living and making a meaningful contribution to society because those who live for others are the ones who are truly remembered.

NHRC, India Joint Secretary, Smt. Saidingpuui Chhakchhuak formally greeted the participants and presented a detailed overview of the programme's carefully designed curriculum. This includes lectures and virtual tours of institutions such as Tihar Jail, Shelter Home and Police Station to offer direct insights into the realities of human rights.

She further informed the interns about various activities and competitions aimed at enhancing their understanding of human rights and bolstering their confidence.

The Online Short Term Internship Programme is structured to impart students from varied academic disciplines with the requisite knowledge and competencies to tackle human rights challenges. Through meticulously designed interactive sessions and engaging activities, participants will acquire an in-depth understanding of international human rights law, human rights issues pertinent to India and effective advocacy strategies, thereby fostering their capacity to contribute meaningfully to the promotion and protection of human rights.

NSK

(Release ID: 2169749)

PIB

एनएचआरसी का सितंबर-2025 के लिए दो सप्ताह का ऑनलाइन अल्पकालिक इंटरनशिप कार्यक्रम शुरू

इसका उद्घाटन करते हुए, एनएचआरसी के महासचिव श्री भरत लाल ने कहा कि मानवाधिकार सशक्त हैं और निरंतर पुनर्मूल्यांकन और सार्वजनिक भागीदारी की मांग करते हैं

21 राज्यों और केंद्र शासित प्रदेशों से विभिन्न शैक्षणिक विषयों का प्रतिनिधित्व करने वाले 80 छात्रों को इंटरनशिप में भाग लेने के लिए चुना गया

Posted On: 22 SEP 2025 6:30PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आज सितंबर 2025 के लिए अपना ऑनलाइन अल्पकालिक इंटरनशिप कार्यक्रम (ओएसटीआई) शुरू किया। कुल 896 आवेदन प्राप्त हुए, जिनमें से देश भर के 21 राज्यों और केंद्र शासित प्रदेशों के विभिन्न शैक्षणिक विषयों का प्रतिनिधित्व करने वाले 80 छात्रों का चयन किया गया है। 22 सितंबर से 3 अक्टूबर 2025 तक चलने वाले इस दो-सप्ताह के कार्यक्रम का उद्देश्य कॉलेज/विश्वविद्यालय के छात्रों को देश में मानवाधिकारों के संवर्धन और संरक्षण की व्यापक समझ प्रदान करना है।

अपने उद्घाटन भाषण में, राष्ट्रीय मानवाधिकार आयोग के महासचिव श्री भरत लाल ने जोर देकर कहा कि इस इंटरनशिप कार्यक्रम का उद्देश्य युवाओं में मानवाधिकारों के उभरते क्षेत्र के प्रति जागरूकता, संवेदनशीलता और जिम्मेदारी को बढ़ावा देना है। संवैधानिक मूल्यों पर आधारित, यह कार्यक्रम नागरिक, राजनीतिक, सामाजिक और सांस्कृतिक अधिकारों के महत्व पर प्रकाश डालता है, साथ ही जलवायु परिवर्तन, कृत्रिम बुद्धिमत्ता, साइबर अपराध और गिग इकॉनमी शोषण जैसी आधुनिक चुनौतियों का समाधान भी करता है।

उन्होंने कहा कि मानवाधिकार सशक्त हैं और निरंतर पुनर्मूल्यांकन तथा जनसहभागिता की मांग करते हैं। प्रशिक्षुओं को सक्रिय रूप से भाग लेने, प्रश्न पूछने और न्याय, सहानुभूति और गरिमा जैसे मूल्यों को आत्मसात करने के लिए प्रोत्साहित किया जाता है। इस कार्यक्रम का उद्देश्य उन्हें मानवाधिकारों के ऐसे दूत के रूप में तैयार करना है जो इन सिद्धांतों को अपने व्यक्तिगत और व्यावसायिक जीवन दोनों में लागू करें।

श्री भरत लाल ने कहा कि व्यापार और मानवाधिकार, श्रम अधिकार और जलवायु परिवर्तन के कारण विस्थापन जैसे उभरते मुद्दे मुख्य रूप से ध्यान केंद्रित करने वाले क्षेत्र हैं। उन्होंने जोर देकर कहा कि सच्चा नेतृत्व न केवल अन्याय के विरुद्ध कार्रवाई करने में निहित है, बल्कि चुप रहने या सहभागी बनने से इनकार करने में भी निहित है। यह कार्यक्रम आत्मचिंतन, उद्देश्यपूर्ण जीवन जीने और समाज में सार्थक योगदान देने का आह्वान है क्योंकि जो लोग दूसरों के लिए जीते हैं, वही वास्तव में याद किए जाते हैं।

राष्ट्रीय मानवाधिकार आयोग की संयुक्त सचिव श्रीमती सैदिंगपुई छकछुआक ने प्रतिभागियों का औपचारिक स्वागत किया और कार्यक्रम के लिए सावधानीपूर्वक तैयार किए गए पाठ्यक्रम का विस्तृत विवरण प्रस्तुत किया। इसमें मानवाधिकारों की वास्तविकताओं की प्रत्यक्ष जानकारी प्रदान करने के लिए तिहाड़ जेल, आश्रय गृह और पुलिस स्टेशन जैसे संस्थानों के व्याख्यान और वर्चुअल तौर पर भ्रमण शामिल हैं। उन्होंने प्रशिक्षुओं

को मानवाधिकारों की समझ बढ़ाने और उनके आत्मविश्वास को बढ़ाने के उद्देश्य से आयोजित विभिन्न गतिविधियों और प्रतियोगिताओं के बारे में भी जानकारी दी।

ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम विभिन्न शैक्षणिक विषयों के छात्रों को मानवाधिकार चुनौतियों से निपटने के लिए आवश्यक ज्ञान और दक्षता प्रदान करने के लिए डिजाइन किया गया है। सावधानीपूर्वक डिजाइन किए गए इंटरैक्टिव सत्रों और आकर्षक गतिविधियों के माध्यम से, प्रतिभागियों को अंतरराष्ट्रीय मानवाधिकार कानून, भारत से संबंधित मानवाधिकार के मुद्दों और उनके समाधान की प्रभावी रणनीतियों की गहन समझ प्राप्त होगी, जिससे मानवाधिकारों के प्रचार और संरक्षण में सार्थक योगदान देने की उनकी क्षमता का विकास होगा।

पीके/केसी/एसकेएस/एसके

(Release ID: 2169784)

Observer Voice

NHRC Launches Two-Week Online Short Term Internship Programme for September 2025

<https://observervoice.com/nhrc-launches-two-week-online-short-term-internship-programme-for-september-2025-146607/>

Shalini Singh September 22, 2025Last Updated: September 22, 2025

02 minutes read

The National Human Rights Commission (NHRC) has launched its Online Short Term Internship Programme (OSTI) for September 2025, selecting 80 students from a pool of 896 applicants. These interns, hailing from diverse academic backgrounds across 21 states and union territories, will participate in a two-week program aimed at enhancing their understanding of human rights promotion and protection in India. The initiative runs from September 22 to October 3, 2025, and seeks to cultivate awareness and responsibility among youth regarding human rights issues.

Inaugural Address Highlights

During the program's opening ceremony, NHRC Secretary General Shri Bharat Lal emphasized the importance of fostering awareness and sensitivity among young people towards human rights. He noted that the internship is grounded in constitutional values and aims to address contemporary challenges, including climate change, artificial intelligence, cybercrime, and the exploitation of workers in the gig economy. The Secretary General encouraged interns to engage actively, ask questions, and embody values such as justice, empathy, and dignity. The program aspires to transform participants into ambassadors of human rights, equipping them to apply these principles in their personal and professional lives.

Focus on Emerging Human Rights Issues

Shri Bharat Lal also highlighted critical areas of focus for the internship, including business and human rights, labor rights, and climate-induced displacement. He stressed that true leadership involves not only taking action against injustice but also refusing to remain silent or complicit in the face of wrongdoing. The program serves as a call for self-reflection and purposeful living, encouraging participants to contribute meaningfully to society. According to Lal, those who dedicate their lives to serving others are the ones who leave a lasting impact.

Program Overview and Curriculum

NHRC Joint Secretary Smt. Saidingpuii Chhakchhuak welcomed the interns and provided an overview of the program's curriculum. The carefully structured program includes lectures and virtual tours of significant institutions, such as Tihar Jail, Shelter Home, and Police Station, to offer participants direct insights into the realities of human rights.

Chhakchhuak also informed the interns about various activities and competitions designed to enhance their understanding of human rights and build their confidence.

Empowering Future Advocates

The Online Short Term Internship Programme aims to equip students from various academic disciplines with the knowledge and skills necessary to address human rights challenges effectively. Through interactive sessions and engaging activities, participants will gain a comprehensive understanding of international human rights law, relevant issues in India, and effective advocacy strategies. This initiative is designed to empower the next generation of advocates, enabling them to make significant contributions to the promotion and protection of human rights in their communities and beyond.

Impressive Times

NHRC Launches Online Short-Term Internship Programme for Students Across India

80 students representing a variety of academic disciplines from 21 States and Union territories selected to attend the internship

<https://impressivetimes.com/latest/nhrc-online-short-term-internship-september-2025/>

The Impressive Times

Mon, 22 September 2025

New Delhi, 22 September 2025- The National Human Rights Commission (NHRC) of India inaugurated its Online Short Term Internship Programme (OSTI) for September 2025 today. From a total of 896 applications, 80 students from 21 States and Union Territories were selected to participate in the two-week programme, which runs from 22 September to 3 October 2025. The initiative aims to provide students with a comprehensive understanding of the promotion and protection of human rights in India.

In his inaugural address, NHRC Secretary General Bharat Lal emphasized that human rights are dynamic and require constant re-evaluation and active public engagement. He highlighted that the programme seeks to instill awareness, sensitivity, and responsibility among the youth regarding constitutional values, civil and political rights, social and cultural rights, and contemporary challenges such as climate change, artificial intelligence, cybercrime, and gig economy exploitation. Interns are encouraged to actively participate, ask questions, and internalize principles of justice, empathy, and dignity.

Bharat Lal also noted that emerging areas such as business and human rights, labour rights, and climate-induced displacement are key focus topics of the internship. Joint Secretary Smt. Saidingpuui Chhakchhuak welcomed participants and outlined the programme curriculum, which includes lectures, virtual tours of institutions such as Tihar Jail, shelter homes, and police stations, and interactive activities to deepen understanding of human rights. The programme is designed to equip students with knowledge of international human rights law, domestic issues, and effective advocacy strategies, preparing them to become informed ambassadors of human rights.

News on Air

NHRC launches online Short Term Internship Programme for college and university students.

<https://www.newsonair.gov.in/nhrc-launches-online-short-term-internship-programme-for-college-and-university-students/>

Site Admin | September 22, 2025 8:50 PM | NHRC |
onlineShortTermInternshipProgramme

The National Human Rights Commission (NHRC) began its Online Short Term Internship Programme (OSTI) today. The two-week programme aims to provide college and university students with a comprehensive understanding of the promotion and protection of Human Rights in the country.

The Commission noted that 80 students from 21 States have been selected to attend the internship programme. In a statement, NHRC said that the Programme is structured to impart to students from varied academic disciplines the requisite knowledge and competencies to tackle human rights challenges.

NHRC.NIC

NHRC, India's ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South begins in New Delhi

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india%E2%80%99s-itec-executive-capacity-building-programme-human-rights-0>

New Delhi: 22nd September, 2025

NHRC, India's ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South begins in New Delhi

Inaugurating it, NHRC, India Chairperson, Justice Shri V. Ramasubramanian says, strong human rights institutions work as a safety valve for public discontent

Highlights India's rich diverse cultural ethos with various religious faiths, castes, languages, dialects and art forms; all thriving together in unity through shared traditions and values for centuries

NHRC, India Secretary General, Shri Bharat Lal calls upon the Global South to unite in advancing socio-economic and human development amidst various common challenges to secure collective well-being

43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay participate in the programme

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South began in New Delhi today. The programme is being organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). It has brought together 43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay. Designed to strengthen the institutional capacities of NHRIs of the Global South, the programme underscores NHRC India's commitment to fostering global dialogue on human rights, advancing South-South cooperation and promoting rights-based governance.

Inaugurating the programme, NHRC, India Chairperson, Justice Shri V. Ramasubramanian, reflected on the current global landscape. He observed that today's world is marked by protests, anger, frustration, inequality, uncertainty and political unrest.

Citing an international think tank-Carnegie's Global Protest Tracker Report, he noted that in the past year alone, more than a hundred protests erupted in various parts of the world, driven by factors such as anger, frustration, abuse of power, perceived government corruption and suppression of media. Between 2022 and 2025, protests even toppled governments in three of India's neighbouring countries. He said that the significant point to note was that in countries where human rights institutions are very strong, such protests did not escalate into violence. These institutions act as safety valves for public discontent. Unfortunately, in some countries, human rights institutions are perceived as being anti-government, while they actually are people friendly.

Justice Ramasubramanian further highlighted India's unique cultural diversity with its various religious faiths, castes, languages, dialects and art forms, all thriving together in unity through shared traditions and values. He also noted that Global South nations have rich traditions and unique experiences in addressing human rights issues. NHRC, India through ITEC Executive Capacity Building Programmes, seeks to provide a forum to learn together, share and grow together, in keeping with the spirit of the Vedic ethos of Vasudhaiva Kutumbakam i.e. the world as one family.

Earlier, in his opening remarks, NHRC, India Secretary General, Shri Bharat Lal, emphasised that human rights are always evolving and not static. He underlined India's tradition of sharing knowledge and wisdom for the greater good of humanity. This training programme has been designed with the expectation of mutual learning on issues of common concern across the Global South. These challenges may span diverse areas from energy security and climate change to cyber security and emerging technologies like artificial intelligence. He called upon the Global South to unite in advancing socio-economic and human development to secure collective well-being and expressed the hope that the interactive sessions would help identify emerging challenges of global relevance.

Welcoming the participants, Shri Samir Kumar, Joint Secretary, NHRC, outlined the programme structure and interactive sessions to follow. The delegates expressed their gratitude and appreciated the role of NHRC, India in providing this opportunity for multilateral dialogue on global human rights issues. Smt. Saidingpui Chhakchhuak, Joint Secretary, NHRC delivered the vote of thanks.

The capacity-building programme will feature multiple sessions led by eminent national and international experts, offering the participants valuable insights into various dimensions of human rights as well as cultural and historical perspectives.

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विकासशील देशों के एनएचआरआई के वरिष्ठ पदाधिकारियों के लिए विदेश मंत्रालय की साझेदारी में मानवाधिकारों पर एनएचआरसी, इंडिया आईटीईसी कार्यकारी क्षमता निर्माण कार्यक्रम नई दिल्ली में आरंभ

<https://www.pib.gov.in/PressReleaseDetailm.aspx?PRID=2169771>

एनएचआरसी, भारत के अध्यक्ष न्यायमूर्ति श्री वी. रामसुब्रमण्यन ने इसका उद्घाटन किया, कहा कि मजबूत मानवाधिकार संस्थान सार्वजनिक असंतोष के लिए सुरक्षा वाल्व के रूप में काम करते हैं

उन्होंने विभिन्न धार्मिक विश्वासों, जातियों, भाषाओं, बोलियों और कला रूपों के साथ भारत के समृद्ध और विविध सांस्कृतिक लोकाचार को रेखांकित किया, ये सभी सदियों से साझा परंपराओं और मूल्यों के माध्यम से एक साथ फल-फूल रहे

एनएचआरसी, भारत के महासचिव श्री भरत लाल ने सामूहिक कल्याण सुरक्षित करने के लिए विभिन्न आम चुनौतियों के बीच सामाजिक-आर्थिक और मानव विकास को आगे बढ़ाने के लिए विकासशील देशों को एकजुट होने की अपील की

मॉरीशस, जॉर्डन, जॉर्जिया, फिलीपींस, कतर, फिजी, उज्बेकिस्तान, बोलीविया, नाइजीरिया, माली, मोरक्को और पैराग्वे के 12 एनएचआरआई के वरिष्ठ स्तर के 43 प्रतिनिधियों ने कार्यक्रम में भाग लिया

Posted On: 22 SEP 2025 6:01PM by PIB Delhi

विकासशील देशों (ग्लोबल साउथ) के राष्ट्रीय मानवाधिकार संस्थानों (एनएचआरआई) के लिए मानवाधिकारों पर छह दिवसीय भारतीय तकनीकी एवं आर्थिक सहयोग (आईटीईसी) कार्यकारी क्षमता निर्माण कार्यक्रम आज नई दिल्ली में आरंभ हुआ। यह कार्यक्रम राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत द्वारा विदेश मंत्रालय (एमईए) के सहयोग से आयोजित किया जा रहा है। इसमें मॉरीशस, जॉर्डन, जॉर्जिया, फिलीपींस, कतर, फिजी, उज्बेकिस्तान, बोलीविया, नाइजीरिया, माली, मोरक्को और पैराग्वे के 12 राष्ट्रीय मानवाधिकार संस्थानों के 43 वरिष्ठ-स्तरीय प्रतिनिधि शामिल हुए। विकासशील देशों के राष्ट्रीय मानवाधिकार संस्थानों की संस्थागत क्षमताओं को सुदृढ़ करने के लिए डिज़ाइन किया गया यह कार्यक्रम मानवाधिकारों पर वैश्विक संवाद को बढ़ावा देने, विकासशील देशों के बीच सहयोग को प्रेरित करने और अधिकार-आधारित शासन को बढ़ावा देने के लिए एनएचआरसी इंडिया की प्रतिबद्धता को रेखांकित करता है।

कार्यक्रम का उद्घाटन करते हुए, भारत के राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति श्री वी. रामसुब्रमण्यन ने वर्तमान वैश्विक परिदृश्य पर विचार व्यक्त किए। उन्होंने कहा कि आज की दुनिया विरोध, क्रोध, हताशा, असमानता, अनिश्चितता और राजनीतिक अशांति से ग्रस्त है।

एक अंतरराष्ट्रीय थिंक टैंक-कार्नेगी की ग्लोबल प्रोटेस्ट ट्रैकर रिपोर्ट को संदर्भित करते हुए, उन्होंने कहा कि पिछले एक वर्ष में ही विश्व के विभिन्न हिस्सों में सौ से अधिक विरोध प्रदर्शन हुए, जो क्रोध, हताशा, सत्ता के दुरुपयोग, कथित सरकारी भ्रष्टाचार और मीडिया के दमन जैसे कारकों से प्रेरित थे। 2022 और 2025 के बीच, भारत के तीन पड़ोसी देशों में विरोध प्रदर्शनों ने सरकारें भी गिरा दीं। उन्होंने कहा कि ध्यान देने वाली

बात यह है कि जिन देशों में मानवाधिकार संस्थाएं बहुत मज़बूत हैं, वहां ऐसे विरोध प्रदर्शन हिंसा में नहीं बदले। ये संस्थाएं जन असंतोष के लिए सुरक्षा वाल्व का काम करती हैं। दुर्भाग्य से, कुछ देशों में, मानवाधिकार संस्थाओं को सरकार विरोधी माना जाता है, जबकि वास्तव में वे जनहितैषी हैं।

न्यायमूर्ति रामसुब्रमण्यन ने भारत की अनूठी सांस्कृतिक विविधता पर प्रकाश डाला, जिसमें विभिन्न धार्मिक आस्थाएं, जातियां, भाषाएं, बोलियां और कला-रूप शामिल हैं; ये सभी साझा परंपराओं और मूल्यों के माध्यम से एकता में फल-फूल रहे हैं। उन्होंने यह भी कहा कि मानवाधिकार मुद्दों के समाधान में विकासशील देशों की समृद्ध परंपराएं और अद्वितीय अनुभव हैं। एनएचआरसी इंडिया, आईटीईसी कार्यकारी क्षमता निर्माण कार्यक्रमों के माध्यम से, वसुधैव कुटुम्बकम्, अर्थात् विश्व को एक परिवार मानने के वैदिक सिद्धांत की भावना के अनुरूप, एक साथ सीखने, साझा करने और एक साथ बढ़ने के लिए एक मंच प्रदान करना चाहता है।

इससे पहले, अपने उद्घाटन भाषण में, एनएचआरसी इंडिया के महासचिव श्री भरत लाल ने इस बात पर जोर दिया कि मानवाधिकार स्थिर नहीं रहे हैं बल्कि निरंतर विकसित होते रहे हैं। उन्होंने मानवता की भलाई के लिए ज्ञान और बुद्धिमत्ता साझा करने की भारत की परंपरा को रेखांकित किया। इस प्रशिक्षण कार्यक्रम की रूपरेखा विकासशील देशों में साझा चिंता के मुद्दों पर परस्पर सीख की अपेक्षा के साथ बनाई गई है। ये चुनौतियां ऊर्जा सुरक्षा और जलवायु परिवर्तन से लेकर साइबर सुरक्षा और कृत्रिम बुद्धिमत्ता जैसी उभरती तकनीकों तक, विविध क्षेत्रों में फैली हो सकती हैं। उन्होंने विकासशील देशों से सामूहिक कल्याण सुनिश्चित करने के लिए सामाजिक-आर्थिक और मानव विकास को आगे बढ़ाने में एकजुट होने की अपील की और आशा जताई कि ये संवादमूलक सत्र वैश्विक प्रासंगिकता की उभरती चुनौतियों की पहचान करने में मदद करेंगे।

राष्ट्रीय मानव अधिकार आयोग के संयुक्त सचिव श्री समीर कुमार ने प्रतिभागियों का स्वागत करते हुए कार्यक्रम की संरचना और आगामी संवादमूलक सत्रों की रूपरेखा प्रस्तुत की। राष्ट्रीय मानव अधिकार आयोग की संयुक्त सचिव श्रीमती सैदिंगपुई छकछुआक ने धन्यवाद ज्ञापन किया।

क्षमता निर्माण कार्यक्रम में प्रख्यात राष्ट्रीय और अंतर्राष्ट्रीय विशेषज्ञों द्वारा संचालित अनेक सत्र शामिल होंगे, जिनमें प्रतिभागियों को मानवाधिकार के विभिन्न आयामों के साथ-साथ सांस्कृतिक और ऐतिहासिक परिप्रेक्ष्यों के बारे में बहुमूल्य जानकारी प्रदान की जाएगी।

पीके/केसी/एसकेजे/एसवी

(Release ID: 2169771)

Devdiscourse

Empowering South: Enhancing Human Rights Capacity in the Global South

The National Human Rights Commission of India launches a six-day ITEC Executive Capacity Building Programme in collaboration with the Ministry of External Affairs. Bringing together 43 senior officials from 12 countries, the initiative aims to strengthen the institutional capacities of National Human

<https://www.devdiscourse.com/article/headlines/3636997-empowering-south-enhancing-human-rights-capacity-in-the-global-south?amp>

Devdiscourse News Desk | India

Updated: 22-09-2025 22:55 IST | Created: 22-09-2025 22:55 IST

In an effort to bolster institutional capacities, the National Human Rights Commission (NHRC) of India has initiated a six-day training programme, the ITEC Executive Capacity Building Programme, in partnership with the Ministry of External Affairs. Taking place in New Delhi, this initiative has gathered 43 senior-level officials from 12 countries, including Mauritius, Jordan, and the Philippines, among others.

Addressing the inauguration, NHRC India Chairperson, Justice V. Ramasubramanian, commented on the current global tensions, citing the Carnegie Global Protest Tracker Report, which highlights over a hundred global protests in the past year. He emphasized that strong human rights institutions can act as stabilizing forces, preventing violence and acting as channels for public discontent.

Further, India's cultural diversity and unique approach to human rights issues present learning opportunities for the Global South. NHRC India's Secretary General, Bharat Lal, reiterated the dynamic nature of human rights, stressing the need for collaborative learning. The programme, featuring sessions by esteemed experts, aims to address a range of challenges from energy and climate issues to cyber safety.

(With inputs from agencies.)

PIB

NHRC, India's ITEC Executive capacity-building programme on human rights in partnership with the MEA for senior functionaries of NHRIs of the Global South begins in New Delhi

Inaugurating it, NHRC, India Chairperson, Justice Shri V. Ramasubramanian says, strong human rights institutions work as a safety valve for public discontent

Highlights India's rich diverse cultural ethos with various religious faiths, castes, languages, dialects and art forms; all thriving together in unity through shared traditions and values for centuries

NHRC, India Secretary General, Shri Bharat Lal calls upon the Global South to unite in advancing socio-economic and human development amidst various common challenges to secure collective well-being

43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay participate in the programme

<https://www.pib.gov.in/PressReleaseDetailm.aspx?PRID=2169722>

Posted On: 22 SEP 2025 6:01PM by PIB Delhi

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South began in New Delhi today. The programme is being organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). It has brought together 43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay. Designed to strengthen the institutional capacities of NHRIs of the Global South, the programme underscores NHRC India's commitment to fostering global dialogue on human rights, advancing South-South cooperation and promoting rights-based governance.

Inaugurating the programme, NHRC, India Chairperson, Justice Shri V. Ramasubramanian, reflected on the current global landscape. He observed that today's world is marked by protests, anger, frustration, inequality, uncertainty and political unrest.

Citing an international think tank-Carnegie's Global Protest Tracker Report, he noted that in the past year alone, more than a hundred protests erupted in various parts of the world, driven by factors such as anger, frustration, abuse of power, perceived government corruption and suppression of media. Between 2022 and 2025, protests even toppled governments in three of India's neighbouring countries. He said that the significant point to note was that in countries where human rights institutions are very strong, such protests did not escalate into violence. These institutions act as safety valves for public discontent.

Unfortunately, in some countries, human rights institutions are perceived as being anti-government, while they actually are people friendly.

Justice Ramasubramanian further highlighted India's unique cultural diversity with its various religious faiths, castes, languages, dialects and art forms, all thriving together in unity through shared traditions and values. He also noted that Global South nations have rich traditions and unique experiences in addressing human rights issues. NHRC, India through ITEC Executive Capacity Building Programmes, seeks to provide a forum to learn together, share and grow together, in keeping with the spirit of the Vedic ethos of Vasudhaiva Kutumbakam i.e. the world as one family.

Earlier, in his opening remarks, NHRC, India Secretary General, Shri Bharat Lal, emphasised that human rights are always evolving and not static. He underlined India's tradition of sharing knowledge and wisdom for the greater good of humanity. This training programme has been designed with the expectation of mutual learning on issues of common concern across the Global South. These challenges may span diverse areas from energy security and climate change to cyber security and emerging technologies like artificial intelligence. He called upon the Global South to unite in advancing socio-economic and human development to secure collective well-being and expressed the hope that the interactive sessions would help identify emerging challenges of global relevance.

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The capacity-building programme will feature multiple sessions led by eminent national and international experts, offering the participants valuable insights into various dimensions of human rights as well as cultural and historical perspectives.

NSK

(Release ID: 2169722)

Orissa Bytes

NHRC, India in partnership with Ministry of External Affairs to organise ITEC Executive Capacity Building Programme on human rights for senior-level functionaries of NHRIs of the Global South

<https://orissadiary.com/nhrc-india-in-partnership-with-ministry-of-external-affairs-to-organise-itec-executive-capacity-building-programme-on-human-rights-for-senior-level-functionaries-of-nhris-of-the-global-south/>

By:Odisha Diary Bureau | Date: September 22, 2025

The National Human Rights Commission (NHRC), India in collaboration with the Ministry of External Affairs (MEA), is organising a six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for senior-level functionaries of the National Human Rights Institutions (NHRIs) of the Global South in New Delhi from 22nd to 27th September, 2025. The programme aims to strengthen the capacities of National Human Rights Institutions (NHRIs) from the Global South. This reflects NHRC India's ongoing commitment to global human rights dialogue, South-South cooperation and the collective advancement of rights-based governance.

This customised programme has been developed in accordance to the need of NHRIs of participating countries and feedback provided during the three earlier ITEC capacity building programmes organised by the Commission. Senior level functionaries from 12 NHRIs from Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay are likely to attend the programme.

Drawing from NHRC India's experience of over three decades, the programme seeks to promote deeper understanding, mutual learning and meaningful collaboration among NHRIs for advocacy, enforcement and institutional strengthening across the Global South. Eminent persons with domain knowledge and expertise in capacity building and imparting training will be the resource persons. The programme will be inaugurated by Chairperson of the NHRC, India Justice V. Ramasubramanian.

The expected outcome includes developing a better understanding of international dimensions of human rights; a deeper understanding of NHRC, India's work in the field of human rights protection and its best practices, which can be adopted by the other NHRIs; improved networking among NHRIs, fostering collaborations and partnerships at regional and international levels; and enhanced capability to contribute towards the protection and promotion of human rights.

The participants will engage in interactive sessions with eminent persons and practitioners in the field, cultural immersion and field visits. This programme stands as a testament to NHRC India's enduring commitment to fostering a world where human rights are respected, protected and celebrated. It aims to serve as a dynamic platform for dialogue, learning and cooperation among NHRIs of the Global South

LatestLY

India News | Six-day ITEC Program Organised by NHRC Begins in New Delhi

Get latest articles and stories on India at LatestLY. The programme is being organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). It has brought together 43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay.

<https://www.latestly.com/agency-news/india-news-six-day-itec-program-organised-by-nhrc-begins-in-new-delhi-7124640.html>

Agency News ANI| Sep 22, 2025 10:44 PM IST

New Delhi [India], September 22 (ANI): Six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme on human rights for National Human Rights Institutions (NHRIs) of the Global South began in New Delhi today, a press release from the National Human Rights Commission said.

The programme is being organised by the National Human Rights Commission (NHRC), India, in collaboration with the Ministry of External Affairs (MEA). It has brought together 43 senior-level functionaries from 12 NHRIs of Mauritius, Jordan, Georgia, Philippines, Qatar, Fiji, Uzbekistan, Bolivia, Nigeria, Mali, Morocco and Paraguay.

Designed to strengthen the institutional capacities of NHRIs of the Global South, the programme underscores NHRC India's commitment to fostering global dialogue on human rights, advancing South-South cooperation and promoting rights-based governance.

Inaugurating the programme, NHRC, India Chairperson, Justice V. Ramasubramanian, reflected on the current global landscape. He observed that today's world is marked by protests, anger, frustration, inequality, uncertainty and political unrest.

Citing an international think tank, Carnegie's Global Protest Tracker Report, he noted that in the past year alone, more than a hundred protests erupted in various parts of the world, driven by factors such as anger, frustration, abuse of power, perceived government corruption and suppression of media.

Between 2022 and 2025, protests even toppled governments in three of India's neighbouring countries. He said that the significant point to note was that in countries where human rights institutions are powerful, such protests did not escalate into violence. These institutions act as safety valves for public discontent. Unfortunately, in some countries, human rights institutions are perceived as being anti-government, while they actually are people-friendly.

Justice Ramasubramanian further highlighted India's unique cultural diversity, characterised by its diverse religious faiths, castes, languages, dialects, and art forms, all thriving together in unity through shared traditions and values.

He also noted that Global South nations have rich traditions and unique experiences in addressing human rights issues. NHRC, India, through ITEC Executive Capacity Building Programmes, seeks to provide a forum to learn together, share and grow together, in keeping with the spirit of the Vedic ethos of Vasudhaiva Kutumbakam, i.e. the world as one family.

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He called upon the Global South to unite in advancing socio-economic and human development to secure collective well-being and expressed the hope that the interactive sessions would help identify emerging challenges of global relevance.

Welcoming the participants, Samir Kumar, Joint Secretary, NHRC, outlined the programme structure and interactive sessions to follow. The delegates expressed their gratitude and appreciated the role of NHRC, India in providing this opportunity for multilateral dialogue on global human rights issues. Saidingpui Chhakchhuak, Joint Secretary, NHRC delivered the vote of thanks.

The capacity-building programme will feature multiple sessions led by eminent national and international experts, offering the participants valuable insights into various dimensions of human rights as well as cultural and historical perspectives. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)

Observer Voice

NHRC Launches ITEC Capacity-Building Programme on Human Rights for Senior NHRIs Officials in New Delhi

<https://observervoice.com/nhrc-launches-itec-capacity-building-programme-on-human-rights-for-senior-nhris-officials-in-new-delhi-146600/>

Shalini Singh | September 22, 2025 Last Updated: September 22, 2025

0 2 minutes read

The six-day Indian Technical and Economic Cooperation (ITEC) Executive Capacity Building Programme focused on human rights for National Human Rights Institutions (NHRIs) of the Global South commenced today in New Delhi. Organized by the National Human Rights Commission (NHRC) of India in collaboration with the Ministry of External Affairs (MEA), the program has attracted 43 senior representatives from 12 countries, including Mauritius, Jordan, and Nigeria. This initiative aims to enhance the institutional capacities of NHRIs while promoting global dialogue on human rights and fostering South-South cooperation.

Inauguration and Global Context

Justice Shri V. Ramasubramanian, Chairperson of NHRC India, inaugurated the program and highlighted the pressing global issues of protests and political unrest. He referenced the Carnegie Global Protest Tracker Report, which documented over a hundred protests worldwide in the past year, driven by public anger over government actions and perceived corruption. Justice Ramasubramanian noted that in nations with strong human rights institutions, protests tend to remain peaceful, serving as a safety valve for public discontent. However, he pointed out that in some regions, these institutions are misperceived as anti-government entities, despite their role in advocating for the people.

Cultural Diversity and Human Rights

Justice Ramasubramanian also emphasized India's rich cultural diversity, which encompasses various religions, languages, and traditions. He acknowledged that countries in the Global South possess unique experiences in addressing human rights challenges. The NHRC's ITEC program aims to create a collaborative learning environment, reflecting the Vedic principle of "Vasudhaiva Kutumbakam," which translates to "the world is one family." This ethos underlines the importance of unity in tackling human rights issues across different cultures.

Focus on Evolving Human Rights Issues

In his opening remarks, Shri Bharat Lal, Secretary General of NHRC India, stressed that human rights are dynamic and continually evolving. He highlighted India's historical commitment to sharing knowledge for the betterment of humanity. The training program is designed to facilitate mutual learning on various pressing issues faced by the Global

South, including energy security, climate change, and emerging technologies like artificial intelligence. Lal called for collective action among Global South nations to enhance socio-economic and human development, aiming for the well-being of all.

Program Structure and Expert Insights

Shri Samir Kumar, Joint Secretary of NHRC, welcomed the participants and outlined the program's structure, which includes interactive sessions led by distinguished national and international experts. These sessions will provide valuable insights into the multifaceted aspects of human rights, along with cultural and historical perspectives. The capacity-building initiative is expected to foster a deeper understanding of human rights issues and encourage collaboration among the participating nations. Smt. Saidingpui Chhakchhuak, also a Joint Secretary at NHRC, delivered the vote of thanks, marking the beginning of an enriching learning experience for all attendees.

Tribune

NHRC seeks report on sanitation worker's death in Ashok Vihar

National Commission for Safai Karamcharis says one worker has died on job every fifth day since 2017

<https://www.tribuneindia.com/news/delhi/auto-draft-26-2/>

Sneha Richhariya | Tribune News Service

New Delhi, Updated At : 02:16 AM Sep 23, 2025 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of one sanitation worker and serious injuries to three others while cleaning a sewer in Delhi's Ashok Vihar area on September 16.

The commission issued notices to the Delhi Chief Secretary, the Municipal Commissioner and the Delhi Police Commissioner, asking them to submit a comprehensive report on the incident within two weeks. The report has to include details on the status of the police investigation, the health condition of the injured workers and, compensation for the deceased worker's family and those injured.

According to the NHRC, the case raises concerns of human rights violations. "In spite of the Supreme Court's directions and the NHRC's advisory to all the states and the Union Territories to ensure safety of the sanitation workers, such tragic incidents are occurring frequently," the commission noted.

The incident came to light after media reports on September 18 stated that four men were engaged by a private construction company for cleaning a sewer in Ashok Vihar without being provided safety equipment. Late on the night of September 16, a call was made to the Police Control Room regarding the situation.

Police personnel rushed the four workers to Deen Dayal Upadhyay (DDU) Hospital. One of them was declared brought dead by doctors, while the other three were admitted to the Intensive Care Unit in critical condition. The company manager responsible for deploying the workers has been questioned, police said.

Now, the Supreme Court, in earlier judgments, had directed governments to mechanise sewer cleaning and provide protective equipment to sanitation workers where manual entry was unavoidable.

But the issue of sanitation workers dying on job seems to have continued unchecked for as per data released by the National Commission for Safai Karamcharis (NCSK), on average, one sanitation worker has died every fifth day cleaning sewers or septic tanks since 2017.

Hindu

Govt. gets NHRC notices over injuries, death of sewer cleaners

<https://www.thehindu.com/news/cities/Delhi/govt-gets-nhrc-notices-over-injuries-death-of-sewer-cleaners/article70081961.ece>

Published - September 23, 2025 12:36 am IST - New Delhi

The Hindu Bureau

National Human Rights Commission (NHRC) on Monday issued notices to the Delhi government after sewer cleaning turned fatal for a worker and injured three others after allegedly inhaling toxic gases in Ashok Vihar last week.

According to reports, the police got the information of the incident on the night of September 16. By then four men, involved in sewer cleaning, were rushed to Deen Dayal Upadhyay (DDU) Hospital and one of them succumbed, allegedly due to inhaling toxic gases. Three others were admitted to the Intensive Care Unit are in a critical condition.

During interrogation, the co-workers of the victims claimed that “no safety equipment” was provided by the private construction company that engaged them for cleaning the sewer.

Observing that the incidents raise a serious issue of human rights violations, the NHRC issued notices to the Chief Secretary, Government of NCT of Delhi, Municipal Corporation, and the Police Commissioner, demanding a detailed report on the matter within two weeks.

NHRC instructed that the report should include the status of the investigation and the health condition of the injured workers. Besides, the commission also sought details of compensation paid to the next of kin of the deceased and to the injured workers.

“Despite directions given by the Supreme Court and NHRC advisory issued to all the States/ Union Territories to ensure safety of the sanitation workers, such tragic incidents are occurring frequently,” the commission noted.

The Tribune

NHRC notice to Delhi govt, municipal commissioner over death of worker while cleaning sewer

<https://www.tribuneindia.com/news/delhi/nhrc-notice-to-delhi-govt-municipal-commissioner-over-death-of-worker-while-cleaning-sewer/amp>

PTI New Delhi, Updated At : 05:45 PM Sep 22, 2025 IST

The National Human Rights Commission (NHRC) on Monday said it has issued a notice to the Delhi Government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month.

In spite of directions given by the Supreme Court and the advisory by NHRC to all states and union territories to ensure safety of the sanitation workers, such tragic incidents are “occurring frequently”, the rights panel observed in a statement.

The commission has “taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of northwest Delhi on September 16”, it said.

Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company, which had engaged them for cleaning work, the statement said.

The commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

Therefore, it has issued notices to the Chief Secretary, Government of Delhi, Commissioner of Municipal Corporation of Delhi and the city Police Commissioner, seeking a detailed report in two weeks.

It is expected to include the status of the investigation and the health of the injured workers. The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought, the statement said.

According to the media report, carried on September 18, the police control room had received a call late in the night on September 16 regarding the incident.

The police rushed all four victims to Deen Dayal Upadhyay Hospital. Doctors declared one of them as ‘brought dead’, while the three others were admitted to the ICU in a critical condition. The manager of the company is being questioned, it said.

The Tribune, now published from Chandigarh, started publication on February 2, 1881, in Lahore (now in Pakistan). It was started by Sardar Dyal Singh Majithia, a public-spirited philanthropist, and is run by a trust comprising five eminent persons as trustees.

The Tribune, the largest selling English daily in North India, publishes news and views without any bias or prejudice of any kind. Restraint and moderation, rather than agitational language and partisanship, are the hallmarks of the newspaper. It is an independent newspaper in the real sense of the term.

Millennium Post

NHRC takes cognisance of Ashok Vihar sewer tragedy

<https://www.millenniumpost.in/amp/delhi/nhrc-takes-cognisance-of-ashok-vihar-sewer-tragedy-628389>

By - Team MP | Update: 2025-09-22 19:26 GMT

NEW DELHI: The NHRC on Monday said it has issued a notice to the Delhi government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month.

In spite of directions given by the Supreme Court and the advisory by the National Human Rights Commission (NHRC) to all states and Union territories to ensure safety of the sanitation workers, such tragic incidents are “occurring frequently”, the rights panel observed in a statement.

The Commission has “taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in Ashok Vihar area of North West Delhi on September 16”, it said.

Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company which had engaged them for cleaning work, the statement said.

The Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

Therefore, it has issued notices to the chief secretary, government of Delhi, commissioner of the Municipal Corporation of Delhi and the city police commissioner, seeking a detailed report in two weeks.

It is expected to include the status of the investigation and the health of the injured workers.

The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought, the statement said.

According to the media report, carried on September 18, the police control room had received a call late in the night on September 16 regarding the incident.

The police rushed all four victims to the Deen Dayal Upadhyay Hospital. Doctors declared one of them as ‘brought dead’, while the three others were admitted to the ICU in a critical condition. The manager of the company is being questioned, it said.

Free Press Journal

Delhi: NHRC Takes Suo Motu Cognisance Of Sewer Cleaning Death, Injuries

Reportedly, their co-workers stated that no safety equipment was provided by the private construction company which engaged them for cleaning sewer.

<https://www.freepressjournal.in/india/delhi-nhrc-takes-suo-motu-cognisance-of-sewer-cleaning-death-injuries>

FPJ News Service Updated: Monday, September 22, 2025, 09:20 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that one worker died and three others were critically injured while cleaning sewer in Ashok Vihar area of North West Delhi on 16th September, 2025. Reportedly, their co-workers stated that no safety equipment was provided by the private construction company which engaged them for cleaning sewer.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. In spite of directions given by the Supreme Court and NHRC advisory issued to all the States / Union Territories to ensure safety of the sanitation workers, such tragic incidents are occurring frequently. Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, Commissioner, Municipal Corporation and Police Commissioner, calling for a detailed report on the matter within two weeks. It is expected to include the status of the investigation and health of the injured workers. The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought.

According to the media report, carried on 18th September, 2025, the Police Control Room had received a call late night on 16th September, 2025 regarding the incident. The Police rushed all the four victims to the Deen Dayal Upadhyay (DDU) Hospital. Doctors declared one of them as brought dead, while the three others were admitted to the ICU in a critical condition. The Manager of the company is being questioned.

The Hawk

NHRC seeks report on death, injuries of sanitation workers in Delhi

NHRC Takes Suo Motu Cognizance of Sewer Cleaning Incident in Delhi

<https://www.thehawk.in/news/india/nhrc-seeks-report-on-death-injuries-of-sanitation-workers-in-delhi>

The Hawk · Sep 22, 2025, 09:05 PM

New Delhi, Sep 22 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of Delhi.

According to the press report, co-workers of the victims alleged that no safety equipment was provided by the private construction company that had engaged them for the task.

The Police Control Room reportedly received a late-night call about the incident, and all four workers were rushed to Deen Dayal Upadhyay (DDU) Hospital, where doctors declared one of them dead. The other three were admitted to the ICU in critical condition.

The manager of the company is being questioned.

Taking note of the incident, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations.

Despite Supreme Court directions and NHRC advisories issued to all states and Union Territories to ensure the safety of sanitation workers, such tragic incidents continue to occur frequently.

The NHRC has issued notices to the Chief Secretary of the Government of NCT of Delhi, the Commissioner of the Municipal Corporation, and the Delhi Police Commissioner, seeking a detailed report within two weeks. The report is expected to include the status of the investigation, the health condition of the injured workers, and details of compensation provided to the next of kin of the deceased and to the injured workers.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

--IANS

pds/v

The Print

NHRC notice to Delhi govt, municipal commissioner over death of worker while cleaning sewer

<https://theprint.in/india/nhrc-notice-to-delhi-govt-municipal-commissioner-over-death-of-worker-while-cleaning-sewer/2748568/>

PTI | 22 September, 2025 06:07 pm IST

New Delhi, Sep 22 (PTI) The NHRC on Monday said it has issued a notice to the Delhi government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month.

In spite of directions given by the Supreme Court and the advisory by the National Human Rights Commission (NHRC) to all states and Union territories to ensure safety of the sanitation workers, such tragic incidents are “occurring frequently”, the rights panel observed in a statement.

The Commission has “taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in Ashok Vihar area of North West Delhi on September 16”, it said.

Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company which had engaged them for cleaning work, the statement said.

The Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

Therefore, it has issued notices to the chief secretary, government of Delhi, commissioner of the Municipal Corporation of Delhi and the city police commissioner, seeking a detailed report in two weeks.

It is expected to include the status of the investigation and the health of the injured workers. The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought, the statement said.

According to the media report, carried on September 18, the police control room had received a call late in the night on September 16 regarding the incident.

The police rushed all four victims to the Deen Dayal Upadhyay Hospital. Doctors declared one of them as ‘brought dead’, while the three others were admitted to the ICU in a critical condition. The manager of the company is being questioned, it said. PTI KND RT RT

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

Devdiscourse

Fatal Sewer Accident in Delhi Sparks Human Rights Inquiry

The National Human Rights Commission has issued a notice to Delhi authorities regarding a sewer accident in Ashok Vihar, where one worker died and three were critically injured. The NHRC seeks a detailed report on the incident, highlighting ongoing safety issues for sanitation workers.

<https://www.devdiscourse.com/article/law-order/3636482-fatal-sewer-accident-in-delhi-sparks-human-rights-inquiry?amp>

Devdiscourse News Desk| New Delhi | India

Updated: 22-09-2025 17:42 IST | Created: 22-09-2025 17:42 IST

The National Human Rights Commission (NHRC) has taken a significant step by issuing a notice to the Delhi government, municipal authorities, and city police following a tragic sewer cleaning incident in Ashok Vihar. This incident resulted in one worker's death and left three others critically injured.

Despite strict directives from the Supreme Court and NHRC advisories for sanitation worker safety, such incidents continue to recur, the commission noted. Allegations have emerged that the workers were not equipped with necessary safety gear by the private company responsible for the task, raising grave human rights concerns.

The NHRC has requested a comprehensive report within two weeks, detailing the investigation's progress, the health status of the injured, and compensation details. The inquiry is a response to a media report highlighting the incident, with police having responded swiftly to the emergency and detaining the company's manager for questioning.

(With inputs from agencies.)

Statesman

Delhi sewer death: NHRC asks CS, Police Commissioner to submit report within two weeks

The rights commission said that the detailed report should include the status report of the investigation, health of the injured workers as well as the compensation paid to the next of kin of the deceased and to the injured workers.

<https://www.thestatesman.com/cities/delhi-sewer-death-nhrc-asks-cs-police-commissioner-to-submit-report-within-two-weeks-1503489883.html>

Statesman News Service | New Delhi | September 22, 2025 4:21 pm

Taking suo motu cognizance of the reported death of one worker and serious injuries to three others while cleaning sewer in Ashok Vihar area of North West Delhi, the National Human Rights Commission (NHRC) on Monday issued notices to the Delhi Chief Secretary, Municipal Commissioner and Police Commissioner and asked them to submit detailed report on the matter within two weeks.

The rights commission said that the detailed report should include the status report of the investigation, health of the injured workers as well as the compensation paid to the next of kin of the deceased and to the injured workers.

“The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that one worker died and three others were critically injured while cleaning sewer in Ashok Vihar area of North West Delhi on 16th September, 2025,” the rights panel said in a statement.

The Commission said reportedly, their co-workers stated that no safety equipment was provided by the private construction company which engaged them for cleaning the sewer.

The rights panel has observed that the contents of the media report, if true, raise a serious “issue of human rights violation”.

“In spite of directions given by the Supreme Court and NHRC advisory issued to all the States / Union Territories to ensure safety of the sanitation workers, such tragic incidents are occurring frequently. Therefore, it has issued notices to the Chief Secretary, Government of NCT of Delhi, Commissioner, Municipal Corporation and Police Commissioner, calling for a detailed report on the matter within two weeks,” the statement said.

“It is expected to include the status of the investigation and health of the injured workers. The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought,” it said.

According to the media report, carried on September 18, the Police Control Room had received a call late night on September 16, 2025 regarding the incident. The Police rushed all the four victims to the Deen Dayal Upadhyay (DDU) Hospital.

Doctors declared one of them as brought dead, while the three others were admitted to the ICU in a critical condition. The Manager of the company is being questioned.

Hindustan Times

NHRC notice to Delhi govt, municipal commissioner over death of worker while cleaning sewer

<https://www.hindustantimes.com/india-news/nhrc-notice-to-delhi-govt-municipal-commissioner-over-death-of-worker-while-cleaning-sewer-101758542571112.html>

PTI | Published on: Sept 22, 2025 05:32 pm IST

NHRC notice to Delhi govt, municipal commissioner over death of worker while cleaning sewer

New Delhi, The NHRC on Monday said it has issued a notice to the Delhi government, the municipal commissioner and the city police chief seeking a detailed report on the incident in which a worker died and three others were critically injured while cleaning a sewer in Ashok Vihar earlier this month.

NHRC notice to Delhi govt, municipal commissioner over death of worker while cleaning sewer

In spite of directions given by the Supreme Court and the advisory by the National Human Rights Commission to all states and Union territories to ensure safety of the sanitation workers, such tragic incidents are "occurring frequently", the rights panel observed in a statement.

The Commission has "taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in Ashok Vihar area of North West Delhi on September 16", it said.

Reportedly, their co-workers said that allegedly no safety equipment was provided by the private construction company which had engaged them for cleaning work, the statement said.

The Commission has observed that the content of the media report, if true, raises a serious issue of human rights violation.

Therefore, it has issued notices to the chief secretary, government of Delhi, commissioner of the Municipal Corporation of Delhi and the city police commissioner, seeking a detailed report in two weeks.

It is expected to include the status of the investigation and the health of the injured workers. The details of compensation paid to the next of kin of the deceased and to the injured workers have also been sought, the statement said.

According to the media report, carried on September 18, the police control room had received a call late in the night on September 16 regarding the incident.

The police rushed all four victims to the Deen Dayal Upadhyay Hospital. Doctors declared one of them as 'brought dead', while the three others were admitted to the ICU in a critical condition. The manager of the company is being questioned, it said.

This article was generated from an automated news agency feed without modifications to text.

Social News XYZ

NHRC seeks report on death, injuries of sanitation workers in Delhi

<https://www.socialnews.xyz/2025/09/22/nhrc-seeks-report-on-death-injuries-of-sanitation-workers-in-delhi/>

Posted By: Gopi September 22, 2025

New Delhi, Sep 22 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of Delhi.

According to the press report, co-workers of the victims alleged that no safety equipment was provided by the private construction company that had engaged them for the task.

The Police Control Room reportedly received a late-night call about the incident, and all four workers were rushed to Deen Dayal Upadhyay (DDU) Hospital, where doctors declared one of them dead. The other three were admitted to the ICU in critical condition.

The manager of the company is being questioned.

Taking note of the incident, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations.

Despite Supreme Court directions and NHRC advisories issued to all states and Union Territories to ensure the safety of sanitation workers, such tragic incidents continue to occur frequently.

The NHRC has issued notices to the Chief Secretary of the Government of NCT of Delhi, the Commissioner of the Municipal Corporation, and the Delhi Police Commissioner, seeking a detailed report within two weeks. The report is expected to include the status of the investigation, the health condition of the injured workers, and details of compensation provided to the next of kin of the deceased and to the injured workers.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Source: IANS

ANI News

NHRC takes suo motu cognisance of sewer death in Delhi's Ashok Vihar, seeks report

<https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-sewer-death-in-delhis-ashok-vihar-seeks-report20250922155825/?amp=1>

ANI | Updated: Sep 22, 2025 15:58 IST

New Delhi [India], September 22 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the death of one worker and serious injuries to three others while cleaning a sewer in Northwest Delhi's Ashok Vihar on the night of September 16. According to officials, the incident took place around 11:30 pm near Harihar Apartments in Ashok Vihar Phase-II. Four men engaged in sewer cleaning fell unconscious inside. They were rushed to Deen Dayal Upadhyay (DDU) Hospital, where one of them, Arvind (40), a resident of Kasganj, Uttar Pradesh, was declared brought dead. The others, Sonu and Narayana, also from Kasganj, and Naresh from Bihar, remain in the ICU in critical condition. Police said the men were working for a private construction company that has been carrying out sewer operations in the area for several days. Preliminary accounts from co-workers allege that the victims were sent inside without any safety gear. The company manager is being questioned. Taking note of the incident, the Commission observed that, despite repeated directions of the Supreme Court and NHRC advisories to ensure the safety of sanitation workers, such tragic cases continue to occur. It described the report as raising "serious concerns of human rights violations." The NHRC has issued notices to the Chief Secretary of Delhi, the Municipal Commissioner, and the Delhi Police Commissioner, seeking a detailed report within two weeks. The report is expected to cover the status of the investigation, the medical condition of the injured workers, and details of compensation provided to the deceased's family and the injured. (ANI)

Hindustan

सीवर सफाई में गई थी मजदूर की जान, NHRC ने दिल्ली सरकार और MCD को थमाया नोटिस

आयोग (NHRC) ने पाया कि अगर मीडिया रिपोर्ट की सामग्री सच है, तो यह मानवाधिकारों के उल्लंघन का एक गंभीर मामला खड़ा करती है। इसलिए, उसने दिल्ली सरकार के मुख्य सचिव, दिल्ली नगर निगम के आयुक्त और शहर के पुलिस आयुक्त को नोटिस जारी कर दो हफ्तों के भीतर एक विस्तृत रिपोर्ट मांगी है।

<https://www.livehindustan.com/ncr/delhi-man-dies-during-sewer-cleaning-nhrc-issues-notice-to-delhi-government-and-mcd-know-full-details-201758543619058.html>

Utkarsh Gaharwar लाइव हिन्दुस्तान, दिल्ली Mon, 22 Sep 2025 05:52 PM

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सोमवार को कहा कि उसने दिल्ली सरकार, नगर आयुक्त और शहर के पुलिस प्रमुख को नोटिस जारी किया है। यह नोटिस इस महीने की शुरुआत में अशोक विहार में सीवर की सफाई के दौरान एक मजदूर की मौत और तीन अन्य के गंभीर रूप से घायल होने की घटना पर विस्तृत रिपोर्ट मांगने के लिए भेजा गया है।

आयोग ने एक बयान में टिप्पणी की कि सुप्रीम कोर्ट के निर्देशों और एनएचआरसी की ओर से सभी राज्यों और केंद्र शासित प्रदेशों को सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने की सलाह के बावजूद, ऐसी दुखद घटनाएं बार-बार हो रही हैं। आयोग ने कहा कि उसने स्वतः संज्ञान लेते हुए उस मीडिया रिपोर्ट का संज्ञान लिया है, जिसमें बताया गया था कि 16 सितंबर को उत्तर पश्चिमी दिल्ली के अशोक विहार इलाके में सीवर की सफाई करते समय एक मजदूर की मौत हो गई और तीन अन्य गंभीर रूप से घायल हो गए। बयान में कहा गया है कि कथित तौर पर, उनके सहकर्मियों ने बताया कि उन्हें सफाई के काम में लगाने वाली निजी निर्माण कंपनी की ओर से कोई भी सुरक्षा उपकरण मुहैया नहीं कराया गया था।

आयोग (NHRC) ने पाया कि अगर मीडिया रिपोर्ट की सामग्री सच है, तो यह मानवाधिकारों के उल्लंघन का एक गंभीर मामला खड़ा करती है। इसलिए, उसने दिल्ली सरकार के मुख्य सचिव, दिल्ली नगर निगम के आयुक्त और शहर के पुलिस आयुक्त को नोटिस जारी कर दो हफ्तों के भीतर एक विस्तृत रिपोर्ट मांगी है।

बयान में कहा गया है कि इस रिपोर्ट में जांच की स्थिति और घायल मजदूरों के स्वास्थ्य की जानकारी शामिल होनी चाहिए। इसके अलावा, मृतक के परिवार और घायल मजदूरों को दिए गए मुआवजे (compensation) का विवरण भी मांगा गया है। 18 सितंबर को प्रकाशित मीडिया रिपोर्ट के अनुसार, 16 सितंबर की देर रात इस घटना के संबंध में पुलिस कंट्रोल रूम को कॉल मिली थी। पुलिस ने तुरंत चारों पीड़ितों को दीन दयाल उपाध्याय अस्पताल पहुंचाया। डॉक्टरों ने उनमें से एक को 'मृत घोषित' कर दिया, जबकि अन्य तीन को गंभीर हालत में आईसीयू (ICU) में भर्ती किया गया। रिपोर्ट में यह भी बताया गया है कि फिलहाल कंपनी के मैनेजर से पूछताछ की जा रही है।

Hari Bhoomi

Sewer Cleaner Death: NHRC ने सीवर सफाईकर्मों की मौत मामले में मांगा नोटिस, दो हफ्तों का दिया समय

<https://www.haribhoomi.com/state-local/delhi-ncr/delhi-man-dies-during-sewer-cleaning-nhrc-issues-notice-to-delhi-government-and-mcd-647747>

22 सितंबर 2025

सफाई कर्मचारियों की मौत पर एनएचआरसी ने लिया संज्ञान।

Sewer Cleaner Death: दिल्ली के अशोक विहार में सीवर की सफाई करते समय एक मजदूर की मौत हो गई। वहीं 3 अन्य मजदूर घायल हो गए। इस पर एनएचआरसी ने स्वतः संज्ञान लेते हुए सरकार, एमसीडी और पुलिस से जवाब मांगा है।

Sewer Cleaner Death: हाल ही में दिल्ली के अशोक विहार में सीवर की सफाई करते समय एक मजदूर की मौत हो गई थी। वहीं तीन अन्य गंभीर रूप से घायल हो गए थे। सीवर से निकलने वाली जहरीली गैस मजदूर की मौत का कारण बनी। वहीं इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) एक्शन मोड में है। NHRC ने दिल्ली सरकार, नगर आयुक्त और शहर के पुलिस प्रमुख को नोटिस जारी किया है। इस नोटिस में घटना की विस्तृत रिपोर्ट मांगी गई है।

राष्ट्रीय मानवाधिकार आयोग ने एक बयान में कहा कि सुप्रीम कोर्ट के निर्देशों और एनएचआरसी की तरफ से सभी राज्यों और केंद्र शासित प्रदेशों को सलाह दी गई थी कि सफाई कर्मचारियों की सुरक्षा को सुनिश्चित किया जाए। इसके बावजूद सफाई कर्मचारियों की मौत की दुखद घटनाएं सामने आ रही हैं। इस पर आयोग ने स्वतः संज्ञान लेते हुए मीडिया रिपोर्ट में आई खबर के बारे में जानकारी ली।

आयोग को पता चला कि 16 सितंबर को उत्तर पश्चिमी दिल्ली के अशोक विहार इलाके में सीवर की सफाई करते समय एक मजदूर की मौत हो गई। वहीं तीन अन्य मजदूर गंभीर रूप से घायल हो गए। आयोग के बयान में कहा गया कि उन्होंने इस बारे में जांच की और मजदूरों के सहकर्मियों से बातचीत की गई, जिसमें सामने आया कि सफाई के काम में लगाने वाली निजी निर्माण कंपनी की तरफ से उन्हें कोई भी सुरक्षा उपकरण मुहैया नहीं कराए गए थे।

आयोग ने पाया कि अगर मीडिया रिपोर्ट्स में लिखा गई बातें सच हैं, तो ये मानवाधिकार के उल्लंघन का गंभीर मामला है। इसको देखते हुए दिल्ली सरकार के मुख्य सचिव, दिल्ली नगर निगम के आयुक्त और शहर के पुलिस आयुक्त को नोटिस जारी किया गया। इस नोटिस पर दो हफ्तों में विस्तृत रिपोर्ट मांगी गई है। इस रिपोर्ट में जांच की स्थिति और घायल मजदूरों के स्वास्थ्य की जानकारी मांगी गई। साथ ही मृतक के परिवार और घायल मजदूरों को दिए गए मुआवजे की भी जानकारी मांगी गई।

VocalTV

दिल्ली में सीवर सफाई के दौरान कर्मचारी की मौत का एनएचआरसी ने लिया स्वतः संज्ञान, दो हफ्ते में जवाब तलब

<https://vocaltv.in/national/nhrc-takes-suo-motu-cognizance-of-death-of-a-work.php/cid17455819.htm>

By VocalTV Desk | Sep 22, 2025, 16:26 IST

नई दिल्ली, 22 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के अशोक विहार में 16 सितंबर को सीवर की सफाई के दौरान एक कर्मचारी की मौत और तीन कर्मचारियों के गंभीर रूप से घायल होने की घटना का स्वतः संज्ञान लेते हुए दो सप्ताह के भीतर जवाब मांगा है।

एनएचआरसी के मुताबिक, यह जानकारी मीडिया रिपोर्ट्स से मिली की राजधानी में चारों पीड़ितों को एक निजी निर्माण के लिए बिना सुरक्षा उपकरण दिए उन्हें सीवर की सफाई करने के लिए नाले में उतार दिया। इसके बाद चारों कर्मचारियों की स्थिति बिगड़ गई और कई बेहोश हो गए। स्थिति बिगड़ता देख उन्हें आनन-फानन में पंडित दीन दयाल उपाध्याय अस्पताल पहुंचाया गया। अस्पताल में डॉक्टरों ने उनमें से एक को मृत घोषित कर दिया, जबकि तीन अन्य गंभीर हालत में आईसीयू में भर्ती रहे।

एनएचआरसी ने इसे मानवाधिकार के उल्लंघन का गंभीर मामला बताया है। आयोग ने कहा कि सभी राज्यों में सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए उच्चतम न्यायालय के आदेश के बाद मानवाधिकार आयोग ने परामर्श जारी कर रखा है। इसके बाद ऐसी घटनाएं होना दुखद हैं।

आयोग ने दिल्ली सरकार, नगर निगम आयुक्त और पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की जांच कर विस्तृत रिपोर्ट मांगी है। साथ ही पीड़ितों को उचित मुआवजा देने की मांग की गई है। मामले में निजी कंपनी के प्रबंधक से भी पूछताछ की जा रही है।

हिन्दुस्थान समाचार / प्रशांत शेखर

Janta Se Rishta

NHRC ने दिल्ली के अशोक विहार में सीवर में हुई मौतों का स्वतः संज्ञान लिया, रिपोर्ट मांगी

<https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-sewer-deaths-in-delhis-ashok-vihar-seeks-report-4279445>

Gulabi Jagat22 Sept 2025 5:46 PM

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 16 सितंबर की रात को उत्तर पश्चिमी दिल्ली के अशोक विहार में सीवर की सफाई के दौरान एक श्रमिक की मौत और तीन अन्य के गंभीर रूप से घायल होने के संबंध में मीडिया रिपोर्टों पर स्वतः संज्ञान लिया है। अधिकारियों के अनुसार, यह घटना अशोक विहार फेज-2 स्थित हरिहर अपार्टमेंट के पास रात करीब 11:30 बजे हुई। सीवर की सफाई में लगे चार लोग अंदर बेहोश हो गए। उन्हें दीन दयाल उपाध्याय (डीडीयू) अस्पताल ले जाया गया, जहां उनमें से एक, उत्तर प्रदेश के कासगंज निवासी अरविंद (40) को मृत घोषित कर दिया गया। अन्य लोग, कासगंज के ही सोनू और नारायण, तथा बिहार के नरेश, गंभीर हालत में आईसीयू में भर्ती हैं।

पुलिस ने बताया कि ये लोग एक निजी निर्माण कंपनी में काम कर रहे थे जो कई दिनों से इलाके में सीवर सफाई का काम कर रही थी। सहकर्मियों के शुरुआती बयानों से पता चला है कि पीड़ितों को बिना किसी सुरक्षा उपकरण के अंदर भेजा गया था। कंपनी के मैनेजर से पूछताछ की जा रही है। इस घटना का संज्ञान लेते हुए, आयोग ने कहा कि सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए सर्वोच्च न्यायालय और राष्ट्रीय मानवाधिकार आयोग द्वारा बार-बार दिए गए निर्देशों के बावजूद, ऐसी दुखद घटनाएँ लगातार हो रही हैं। आयोग ने रिपोर्ट को "मानवाधिकारों के उल्लंघन की गंभीर चिंता" उठाने वाला बताया।

एनएचआरसी ने दिल्ली के मुख्य सचिव, नगर आयुक्त और दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जाँच की स्थिति, घायल मज़दूरों की चिकित्सा स्थिति और मृतक के परिवार और घायलों को दिए गए मुआवज़े का विवरण शामिल होने की उम्मीद है।

Punjab News Express

NHRC seeks report on death, injuries of sanitation workers in Delhi

<https://www.punjabnewsexpress.com/news/news/nhrc-seeks-report-on-death-injuries-of-sanitation-workers-in-delhi-299249>

PUNJAB NEWS EXPRESS | September 22, 2025 10:42 PM

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that one worker died and three others were critically injured while cleaning a sewer in the Ashok Vihar area of Delhi.

According to the press report, co-workers of the victims alleged that no safety equipment was provided by the private construction company that had engaged them for the task.

The Police Control Room reportedly received a late-night call about the incident, and all four workers were rushed to Deen Dayal Upadhyay (DDU) Hospital, where doctors declared one of them dead. The other three were admitted to the ICU in critical condition.

The manager of the company is being questioned.

Taking note of the incident, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations.

Despite Supreme Court directions and NHRC advisories issued to all states and Union Territories to ensure the safety of sanitation workers, such tragic incidents continue to occur frequently.

The NHRC has issued notices to the Chief Secretary of the Government of NCT of Delhi, the Commissioner of the Municipal Corporation, and the Delhi Police Commissioner, seeking a detailed report within two weeks. The report is expected to include the status of the investigation, the health condition of the injured workers, and details of compensation provided to the next of kin of the deceased and to the injured workers.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Insamachar

NHRC ने दिल्ली के अशोक विहार में सीवर की सफाई के दौरान एक श्रमिक की मृत्यु और तीन अन्य के गंभीर रूप से घायल होने की घटना का स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-incident-in-which-one-worker-died-and-three-others-were-seriously-injured-while-cleaning-a-sewer-in-ashok-vihar-delhi/>

Editor Posted on 22 सितम्बर 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC), 16 सितंबर, 2025 को उत्तर पश्चिम दिल्ली के अशोक विहार में सीवर की सफाई करते समय एक श्रमिक की मृत्यु और तीन अन्य के गंभीर रूप से घायल होने की घटना से जुड़ी मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। घायल श्रमिकों के सहकर्मियों ने बताया कि निजी निर्माण कंपनी द्वारा उन्हें कोई सुरक्षा उपकरण प्रदान नहीं किया गया था।

आयोग ने कहा है कि यदि मीडिया रिपोर्ट सही है, तो यह मानवाधिकार उल्लंघन का एक गंभीर मामला है। आयोग ने कहा है कि सर्वोच्च न्यायालय के निर्देशों और सभी राज्यों/केंद्र शासित प्रदेशों को सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए राष्ट्रीय मानवाधिकार आयोग (NHRC) द्वारा जारी परामर्श के बावजूद, ऐसी दुखद घटनाएं लगातार हो रही हैं। आयोग ने मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, नगर निगम आयुक्त और पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले पर एक विस्तृत रिपोर्ट मांगी है। रिपोर्ट में घटना से जुड़ी जांच, घायल कर्मचारियों के स्वास्थ्य की स्थिति और मृतक के परिजनों और घायल कर्मचारियों को दिए गए मुआवजे का विवरण भी मांगा गया है।

18 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, पुलिस नियंत्रण कक्ष को 16 सितंबर, 2025 की देर रात घटना के संबंध में सूचना प्राप्त हुई थी। पुलिस ने चारों पीड़ितों को दीन दयाल उपाध्याय (डीडीयू) अस्पताल पहुंचाया। डॉक्टरों ने उनमें से एक को मृत घोषित कर दिया, जबकि तीन अन्य को गंभीर हालत में आईसीयू में भर्ती कराया गया। कंपनी के प्रबंधक से पूछताछ की जा रही है।

Ommcom News

35 Undertrial Prisoners Died In State Jails In Past One Year: Odisha CM

<https://ommcomnews.com/odisha-news/35-undertrial-prisoners-died-in-state-jails-in-past-one-year-odisha-cm/>

by OMMCOM NEWS | September 22, 2025 in Odisha

Bhubaneswar: Chief Minister Mohan Charan Majhi on Monday informed the Odisha Assembly that as of August 31, 2025, a total of 18,685 prisoners were incarcerated across the state's jails. This includes 4,234 convicted prisoners and 14,451 undertrial prisoners.

Replying to a question raised by BJP MLA from Chhendipada, the Chief Minister said that 35 undertrial prisoners have died in different jails of the state over the past one year.

He clarified that in all such cases, inquiries are conducted by the concerned Judicial Magistrates, and reports are submitted to the National Human Rights Commission (NHRC). Lawful compensation is provided to the families of the deceased prisoners as per NHRC directions. However, in the past year, the state has not received any specific directions from the NHRC regarding compensation in these deaths.

On specific cases, Majhi informed that in the current year, two undertrial prisoners died in Ranibania Model Jail at Khuntuni. While no complaints have been received against anyone in connection with these deaths, judicial inquiries are underway. He added that the state government will take necessary action once NHRC directions, if any, are issued based on the inquiry reports.

News Gram

`I asked why my sister was being taken into custody, but a policeman grabbed my hair in reply'

In the late hours, cops swooped on the house where Roboni's family lived and took her sister Sambika into illegal detention — an act that culminated in NHRC ordering Rs 1.5 lakh as compensation

As per her complaint to the National Human Rights Commission (NHRC), Sambika claimed that she was locked up in custody, with the policemen verbally abusing her until dawn. There were no women police on duty. She was even denied water to drink

<https://www.newsgram.com/jharkhand/2025/09/22/i-asked-why-my-sister-was-being-taken-into-custody>

101 Reporter | Published on: Sep 23, 2025, 02:15

Updated on: Sep 23, 2025, 02:15

Nimdih, Jharkhand: "It was around 11 pm when we were jolted out of sleep by knocking sounds. On opening the door, a few policemen rushed in and started beating us. They were here to arrest Sambika didi. One of them grabbed me by the hair and verbally abused me when I asked why my sister was being taken into custody," recalled Roboni Kora, the younger sister of Sambika Kora.

The incident occurred at Ramnagar under Nimdih Police Station in Jharkhand's Saraikela-Kharsawan district on March 25, 2022. Sambika, then 19, was taken into custody over a land dispute in the family and was released around 8 am the next day, after her husband was called to the police station. Around 9 am, the couple was dropped off in Balidih village.

The arrest violated Section 160 of the Code of Criminal Procedure (now Section 179 of Bharatiya Nagarik Suraksha Sanhita (BNSS), stipulating that no woman of any age should be required to attend any place other than their residence for interrogation. Also, no record of an FIR or complaint registered was available concerning her custody. No paperwork was done at the time of release as well.

Roboni said that she had asked if the officers possessed an arrest warrant. "They refused to offer any explanation. My mother was also interrogated and verbally abused, but we somehow escaped and took shelter in a school in the nearby village. They did not even spare our grandmother. She was also taken with my sister, but deboarded after some distance," added Roboni, who was 16 at the time of the incident.

As per her complaint to the National Human Rights Commission (NHRC), Sambika claimed that she was locked up in custody, with the policemen verbally abusing her until dawn. There were no women police on duty. She was even denied water to drink.

Roboni told this reporter that her sister was beaten with shoes, but that was not mentioned in Sambika's statement to NHRC.

Twisted truth

Police stations are meant to be spaces where anyone can file a complaint, but a majority of women are afraid to report a crime, fearing further mistreatment. In Sambika's case, the police station became the site of crime. Sambika was advised by a resident of Ramnagar, who does not want to be named, to meet Vishwajit Karmakar, an advocate in Civil Court, Ranchi, and also a member of the Network of Advocates for Rights and Action.

On March 28, 2022, Karmakar lodged an online complaint to the NHRC on Sambika's behalf. "As per the complaint, Sambika was brought to the jail without any coherent reason, contravening the provisions of BNSS. As per Section 179 of BNSS, her statements can only be recorded where she resides in the presence of a woman constable and family members. In case she has to be arrested, the police should have orders from the magistrate," explained Karmakar.

"It was a civil matter between Sambika's family and her paternal uncle, and the police came at the uncle's behest," added Karmakar. In civil cases, the police have no authority to resolve disputes. They can intervene only in situations where criminal activity or a threat to peace is involved. Sambika protested the most against illegal detention that night, so she was taken into custody.

However, when contacted, Sambika refused to share details of the family dispute with this reporter.

Taking note of the complaint, NHRC on April 4, 2022, directed its registry to transmit a copy of the complaint to the superintendent of police (SP), Saraikela-Kharsawan district, and submit a response within four weeks.

Pursuant to the same, SP sent a report to the NHRC on September 3, 2022. The report submitted by the sub-divisional police officer of Chandil, Jharkhand, carried statements of policemen at Nimdih station. The statements recorded on April 30, 2022, stated that a domestic quarrel occurred between Sambika and her husband on March 25, 2022, which led to police intervention. They claimed that the police did not abuse them, but they were taken to a nearby public health centre for treatment as they had suffered injuries during the quarrel. After counselling, they were taken back to their home in a police van.

Subsequently, on September 19, 2022, NHRC directed Sambika to submit her response regarding the police statement. On September 30, 2022, Sambika, in her response, denied their statement and reiterated allegations against the police. The NHRC then directed the SP on December 9, 2022, to further investigate the matter. On March 15, 2023, the SP again submitted a report observing that there was a lapse on the part of the station house officer (SHO) as he kept a woman in the police station premises in the wee hours without any coherent reason.

“The police have framed these lies to defend themselves. They could not attach any report from the hospital or produce any statement from the doctor. There was also no injury report or the mention of the kind of treatment given,” Karmakar said.

The NHRC found a lapse on the part of the SHO, so they directed the SP to again submit a report on April 17, 2023. The SP submitted a report on September 27, 2023, stating that the departmental inquiry against the then sub-inspector, Amit Kumar Gupta, was completed and he was found guilty, so his salary increment for six months has been suspended. Curiously, only the sub-inspector was found guilty and no action was taken against SHO, without whose permission the incident would not have happened.

After the suspension, the NHRC issued a show cause notice regarding compensation to the Jharkhand Chief Secretary on April 29, 2024, stating that although the sub-inspector was duly punished, the state was vicariously liable for his action. It said the NHRC considered the case fit for Rs 1.5 lakh compensation under Section 18 of the Protection of Human Rights Act, 1993. The notice clearly stated that in case of non-compliance, the case would be reopened after six weeks. Due to the non-compliance, the NHRC reopened the case on February 20, 2024.

On May 13, 2024, the NHRC received a copy of the communication from the under secretary, Home, Jail and Disaster Management Department, Government of Jharkhand, addressed to the accountant general, Jharkhand, wherein it is maintained that the recommendation of compensation of Rs 1.50 lakh has been sanctioned. The said copy has also been addressed to the deputy commissioner, Seraikela-Kharsawan, with a direction to make payment to Sambika. However, the compliance report of payment is still awaited.

Fight for justice continues

Sambika's abuser was suspended only because of NHRC intervention. Karmakar had filed the case directly to the NHRC and not to the Jharkhand State Human Rights Commission because the state wing had remained inactive since COVID-19 period.

“For families like Sambika's, NHRC is a great forum as one can register their complaint online free of cost as compared to the courts where one has to be physically present to file the petition, and then the case gets forwarded. Once a person complains, the commission verifies from their end and directs an inquiry. Hence these forums are best for economically weaker sections of society,” said Karmakar.

However, when it comes to punishment, are suspensions enough? They are swift, more aimed at appeasing public anger than delivering real accountability. “To address such incidents, we need stringent legal reforms, institutional accountability, gender sensitisation training and a broader cultural shift within the police force,” emphasised Karmakar.

Meanwhile, Sambika's fight for justice continues as she is yet to receive the compensation. Though both NHRC and SHRC can investigate and decide on

compensation, their power is usually advisory, with no authority to take direct action or impose penalties.

Additionally, the delay in compensation stems from a combination of reasons such as institutional apathy, systemic bias, legal complexities and bureaucratic inefficiencies. Lack of timely action contributes to the prolonged suffering of victims.

Sambika was never formally charged with any crime. She knew why she was taken into custody. This incident particularly did not affect the civil case in her family, as there was no formal complaint registered against the uncle, which underscores a broader societal problem where abuse is normalised within families.

Sambika is grateful for the justice she received from NHRC, and is hopeful that one day she will receive the compensation as promised.

Statesman

Ranbir Kapoor's vape scene sparks NHRC action against Aryan Khan's 'The Ba*ds of Bollywood'**

According to the complainant, streaming the scene openly on a popular platform sends the wrong message about illegal activities, public health, and morality.

<https://www.thestatesman.com/entertainment/bollywood/ranbir-kapoors-vape-scene-sparks-nhrc-action-against-aryan-khans-the-bads-of-bollywood-1503489926.html>

Statesman News Service | New Delhi | September 22, 2025 5:16 pm

Ranbir Kapoor vape scene: Bollywood glitz is facing an unusual storm as Aryan Khan's Netflix series, 'The Ba***ds of Bollywood', comes under the scanner for a controversial scene featuring superstar Ranbir Kapoor. The National Human Rights Commission (NHRC) has asked Mumbai Police to launch an investigation against Ranbir, the show's producers, and Netflix itself. The reason? An e-cigarette scene that allegedly breaks India's Prohibition of Electronic Cigarettes Act, 2019.

In the disputed sequence, Ranbir Kapoor is puffing on an e-cigarette. There is no on-screen warning or disclaimer. Vinay Joshi, the complainant, argued that such depiction could mislead young viewers, in addition to normalising the use of banned substances.

According to him, streaming the scene openly on a popular platform sends the wrong message about illegal activities, public health, and morality.

The NHRC has also issued a notice to the Secretary of the Ministry of Information and Broadcasting, urging swift action to restrict content that may negatively influence the youth.

Meanwhile, Mumbai Police have been instructed to probe the manufacturers and importers of e-cigarettes, with a report expected within two weeks.

Aryan Khan's web series has been in the spotlight for its storyline and star-studded cast. 'The Ba***ds of Bollywood' follows the journey of a young man from Delhi who is full of determination to make a space for himself in cutthroat world of Bollywood.

Across seven episodes, the show dives into the challenges he faces. He experiences the politics, power plays, and glittering yet unforgiving nature of the Hindi film industry.

The series also features Lakshya, Raghav Juyal, Sahher Bamba, Anya Singh, Bobby Deol, Mona Singh, and Manoj Pahwa.

Netflix has not yet publicly responded to the NHRC's notice.

Business Standard

NHRC notice to I&B Ministry, Mumbai Police over e-cigarette use on Netflix

The complainant has further alleged that this particular scene was "streamed openly", which misled or negatively influenced young viewers by allegedly promoting use of such banned substances, it says

https://www.business-standard.com/india-news/nhrc-notice-to-i-b-ministry-mumbai-police-chief-over-e-cigarette-use-shown-in-netflix-series-125092200956_1.html

Press Trust of India New Delhi

3 min read Last Updated : Sep 22 2025 | 7:17 PM IST

The NHRC has issued notice to the Ministry of Information and Broadcasting and Mumbai police commissioner in the wake of a complaint alleging that web series 'Ba***ds of Bollywood' on an OTT platform, showed a popular actor using banned e-cigarette on screen, "without any warning or disclaimer", according to proceedings of the case.

The complainant has further alleged that this particular scene was "streamed openly", which misled or negatively influenced young viewers by allegedly promoting use of such banned substances, it says.

There was no immediate reaction from the ministry or over-the-top platform Netflix.

The National Human Rights Commission has said that authorities be directed to get the allegations levelled in the complaint, be inquired into, and an "action taken report" be submitted within two weeks for perusal of the Commission.

"The complainant, Vinay Joshi, Legal Rights Observatory, alleged that a popular Netflix web series, titled 'Ba***ds of Bollywood' (season 1, episode 7), showed a well-known actor, Ranbir Kapoor, using a banned e-cigarette on screen, without any warning or disclaimer," reads the proceedings of the case dated September 22.

Times of India

Ba*ds of Bollywood: NHRC seeks action taken report on complaint over Ranbir Kapoor e-cigarette scene**

<https://timesofindia.indiatimes.com/city/mumbai/bads-of-bollywood-nhrc-seeks-action-taken-report-on-complaint-over-ranbir-kapoor-e-cigarette-scene/articleshow/124045792.cms>

TIMESOFINDIA.COM | Sep 22, 2025, 04.51 PM IST

NEW DELHI: The National Human Rights Commission (NHRC) on Monday has asked the Ministry of Information and Broadcasting and the Mumbai Police to submit an Action Taken Report regarding a complaint against Netflix's web series Ba***ds of Bollywood. The complaint concerns a scene in which actor Ranbir Kapoor is shown using a banned e-cigarette without any accompanying health warnings. The complainant argued that the depiction could mislead young viewers and promote vaping.

— ANI (@ANI)

The NHRC has directed the authorities to provide details on the action taken in response to the complaint, as part of its probe into the matter.

Netflix's Hindi series B**ds of Bollywood, directed by Aryan Khan, follows the journey of a young man from Delhi determined to make his mark in Bollywood. Across seven episodes, the story explores the challenges he faces as he navigates the glitzy yet ruthless world of the film industry.

With a cast including Lakshya, Raghav Juyal, Sahher Bamba, Anya Singh, Bobby Deol, Mona Singh, and Manoj Pahwa, the series depicts how the protagonist's ambition clashes with the established powers of Bollywood, testing his resolve and resilience at every turn.

Times of India

`The Ba*ds of Bollywood': NHRC asks authorities to take action on Ranbir Kapoor's `e-cigarette' scene in Aryan Khan's series**

<https://timesofindia.indiatimes.com/articleshowprint/124046554.cms>

etimes.in | Sep 22, 2025, 08.44 PM IST

TRIGGER WARNING: This article contains references to the use of e-cigarettes (vaping) and banned substances.

Aryan Khan's directorial debut series, 'The Ba***ds of Bollywood', is now facing legal scrutiny. The National Human Rights Commission (NHRC) has asked the Ministry of Information and Broadcasting and the Mumbai Police for an Action Taken Report regarding a complaint against the series.

The complaint is about a scene where actor Ranbir Kapoor, in a cameo, is seen using a banned e-cigarette (vape) without any warnings.

Complainant raises concerns over banned substance

According to a report shared by IANS on X, the complainant, Mr Vinay Joshi of the Legal Rights Observatory, stated, "The complainant, Mr. Vinay Joshi, Legal Rights Observatory, alleged that a popular Netflix web series, titled 'Bads of Bollywood' (season 1, episode 7), showed a well-known actor, Ranbir Kapoor, using a banned e-cigarette on screen, without any warning or disclaimer."

He further said, "The complainant further alleged that this scene was streamed openly, which misled or negatively influenced young viewers by promoting the use of such banned substances. The complainant expressed concerns that such irresponsible content promotes illegal activities, disrespects law enforcement, and harms public health and morality. The complainant sought the intervention of the Commission and requested strict legal action against the actors, producers, and Netflix for violating Indian laws and spreading harmful content."

— ians_india (@ians_india)

NHRC member Priyank Kanoongo issues statement

National Human Rights Commission (NHRC) member Priyank Kanoongo told ANI, "We received a complaint from an organisation called the Legal Rights Observatory. The complainant stated that there is a series called 'The Ba***ds of Bollywood' on the Netflix OTT platform. In one episode of this series, actor Ranbir Kapoor is smoking an e-cigarette.... We have issued a notice to the Commissioner of Mumbai Police. We have asked him to file an FIR under the appropriate sections and take legal action against this actor, this production company, and this OTT platform. We have also asked him to identify the manufacturers, importers, stockists, and sellers of these e-cigarettes and take appropriate legal action against them. We have also issued a notice to the Secretary of

the Ministry of Information and Broadcasting, asking him to remove this and take action against the relevant platforms."

— ANI (@ANI)

Ranbir Kapoor's cameo scene explained

The seven-episode series features many Bollywood stars in cameo roles. Ranbir Kapoor appears in one episode, and it is during this guest appearance that he is seen vaping after Anya Singh's character refuses to become his manager and offers him her vape.

The complaint highlights that the scene was shown without any warnings or disclaimers, which could influence young viewers or promote illegal activity.

Authorities asked to provide action taken report

The NHRC has now formally asked the Information and Broadcasting Ministry and Mumbai Police to provide an Action Taken Report. This move could lead to further investigation and possible legal action against the actors, producers, or the streaming platform.

Hindustan Times

NHRC seeks action against Ranbir Kapoor, Netflix over E-cigarette depiction in Aryan Khan's Ba*ds of Bollywood**

<https://www.hindustantimes.com/entertainment/bollywood/nhrc-seeks-action-against-ranbir-kapoor-netflix-over-e-cigarette-depiction-in-aryan-khans-bads-of-bollywood-101758541530988.html>

By Ritika Kumar

Published on: Sept 22, 2025 05:24 pm IST

The National Human Rights Commission has asked the Ministry of Information and Broadcasting and Mumbai Police to take legal action against Ranbir Kapoor.

The National Human Rights Commission (NHRC) has issued notices to the Ministry of Information and Broadcasting and the Mumbai Police Commissioner over a complaint alleging that the Netflix web series The Ba***ds of Bollywood showed actor Ranbir Kapoor using e-cigarettes on screen without any health warning or disclaimer, in violation of Indian law.

NHRC suggests legal action against Ranbir Kapoor and others for violating the Prohibition of Electronic Cigarettes Act, 2019.

NHRC urges govt to take appropriate action to prohibit such content

According to ANI, NHRC in its communication to the Information and Broadcasting Ministry, has urged the government to take "appropriate action" to prohibit such content on OTT platforms, citing its potential influence on impressionable audiences, particularly youth.

Separately, the NHRC has written to the Mumbai Police Commissioner, recommending the registration of an FIR against Ranbir Kapoor, the producers, the production company, and Netflix under the Prohibition of Electronic Cigarettes Act, 2019. The law bans the production, sale, and advertisement of e-cigarettes in India.

The complaint, which triggered the NHRC's intervention, claimed that the series promoted the use of banned e-cigarettes without carrying the mandated anti-smoking disclaimers, thereby violating legal and ethical broadcasting norms.

As of now, there has been no official response from Netflix, Ranbir Kapoor, or the production team of the series.

Aryan Khan's directorial debut on Netflix is being liked by critics and audiences alike. An excerpt from the Hindustan Times review reads, "The USP of Ba***ds are not the cameos or the glitz. It is an almost behind-the-scenes look at Bollywood's underbelly. It comes from a man who has grown up watching all this around himself, Aryan Khan. So, there is some amount of credibility to it."

But Aryan chooses to do it in an unserious manner, where everything is a joke, almost like a badly-written blind or Reddit post. But this tone works because of how lightly the film industry is taken by the general population. Aryan pokes fun at Bollywood and its high and mighty in a downright silly manner, which makes you wonder if it is all too silly at times."

The Bads of Bollywood premiered on Netflix this Thursday. Gauri Khan produced the series under the Red Chillies Entertainment banner and features a dynamic ensemble cast that includes Lakshya, Raghav Juyal, Sahher Bambba, Mona Singh, Anya Singh, Manoj Pahwa, and Gautami Kapoor.

Hans India

NHRC Seeks Action on Ranbir Kapoor's Vaping Scene in 'The Bads of Bollywood'

<https://www.thehansindia.com/cinema/nhrc-seeks-action-on-ranbir-kapoors-vaping-scene-in-the-bads-of-bollywood-1008861>

Gyanisha Mallick Hans News Service | 22 Sept 2025 5:07 PM IST

NHRC Seeks Action on Ranbir Kapoor's Vaping Scene in 'The Bads of Bollywood'
HIGHLIGHTS NHRC seeks action from I&B Ministry and Mumbai Police over Netflix's The Bads of Bollywood after Ranbir Kapoor's e-cigarette scene sparks vaping concerns.

The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Ministry of Information and Broadcasting and the Mumbai Police regarding a complaint against Netflix's web series 'The Bads of Bollywood'. The complaint revolves around a scene featuring actor Ranbir Kapoor using an e-cigarette, a banned substance in India, without any health warning or disclaimer.

The petitioner has raised concerns that such portrayals could mislead younger audiences and inadvertently promote vaping, which is illegal in the country. The NHRC's notice highlights growing scrutiny over media content that depicts substance use, emphasizing the responsibility of platforms and creators to ensure compliance with regulations. The series, directed by Aryan Khan, follows the journey of a young man navigating the challenges of Bollywood, while the insiders deal with their own challenges in this satirical take on the industry. And Ranbir Kapoor's brief appearance in the e-cigarette scene has sparked debates among viewers, parents, and advocacy groups. The NHRC has issued a notice to the Secretary of the Ministry of Information and Broadcasting, calling for immediate action to restrict content that could negatively influence young audiences. Simultaneously, the Mumbai Police Commissioner has been directed to investigate the manufacturers and importers of electronic cigarettes involved. The Commissioner has been given a two-week deadline to submit an action report to the commission.

Hindustan Times

Ranbir Kapoor's 'vape' moment in Aryan Khan's The Ba*ds of Bollywood sparks NHRC probe; everything to know**

Aryan Khan's The Ba***ds of Bollywood is brimming with A-list cameos, but it's Ranbir Kapoor's fleeting scene that's making headlines for all the wrong reasons

<https://www.hindustantimes.com/htcity/cinema/ranbir-kapoor-s-e-cigarette-moment-in-aryan-khans-the-ba-ds-of-bollywood-sparks-nhrc-probe-ranbir-kapoor-vape-101758538517834.html>

Published on: Sep 22, 2025 4:41 PM IST

By Aadrika Sominder

Aryan Khan's directorial debut The Ba***ds of Bollywood dropped on September 18 and has been winning attention for the star power packed into it. With as many as 21 celebrity cameos, the show keeps fans hooked with one surprise after another. Among them, A-lister Ranbir Kapoor's brief appearance has now become a talking point — not just for the punchy exchange he shares with Karan Johar, but also for a controversy it has triggered.

Ranbir's cameo

Ranbir shows up in the seventh episode, playing himself in a scene where Karan Johar introduces Anya Singh's character as his potential manager. He strolls in casually, sasses KJo with a cheeky "F**k all jacket, Karan," only to get an equally sassy "Oh, f**k you too" in return. Moments later, he asks Anya's character for a vape, a detail that has now snowballed into a legal issue.

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What's happening?

The National Human Rights Commission has stepped in, asking Mumbai Police to register a case against Ranbir Kapoor, the show's producers, and Netflix. The allegation? That the series promoted e-cigarettes in violation of the Prohibition of Electronic Cigarettes Act, 2019. According to the complaint filed by activist Vinay Joshi, Ranbir was shown smoking an e-cigarette without a health warning or disclaimer, which he argued could influence young audiences and normalise banned substances.

The complaint further accused the show of spreading irresponsible content that undermines public health and law enforcement while glorifying an illegal product. Acting on this, the NHRC issued notices to the Ministry of Information and Broadcasting to take immediate action against such depictions. Meanwhile, the Mumbai Police Commissioner has reportedly also been asked to investigate the supply chains of e-cigarettes, and submit a report within two weeks.

About The Ba***ds of Bollywood

Backed by Red Chillies Entertainment, the show's heart is Aasmaan Singh (played by Lakshya Lalwani), an ambitious outsider striving to make his mark in the film industry. His journey exposes him to the glamour, chaos, and ruthless competitiveness of Bollywood.

The series features an ensemble including Bobby Deol, Lakshya, Sahher Bambba, Mona Singh, Manish Chaudhari, Raghav Juyal, Anya Singh, Manoj Pahwa, and Vijayant Kohli, with Rajat Bedi and Gautami Kapoor in key roles. Furthermore, the show also features extended appearances by Karan Johar, as well as Ranveer Singh, Siddhant Chaturvedi, Disha Patani, Orry, Shanaya Kapoor, Ibrahim Ali Khan, Rajkummar Rao, and Sara Ali Khan. Later episodes bring in Aamir Khan, SS Rajamouli, Badshah, Emraan Hashmi, and Arshad Warsi.

News Bytes

NHRC seeks FIR against Ranbir, Netflix over 'Bads...' vaping scene

<https://www.newsbytesapp.com/news/entertainment/nhrc-seeks-action-against-netflix-ranbir-for-e-cigarette-scene/story>

By Shreya Mukherjee | Sep 22, 2025 05:52 pm

What's the story

The National Human Rights Commission (NHRC) has reportedly sought legal action against actor Ranbir Kapoor and the streaming platform Netflix. The complaint alleges that Kapoor was shown using e-cigarettes in the web series *The Bads...* of Bollywood without any health warning or disclaimer, which is a violation of Indian law. The NHRC has also asked for an Action Taken Report from the Ministry of Information and Broadcasting (I&B) and the Mumbai Police.

NHRC recommends FIRs against multiple parties

The NHRC has separately recommended the filing of an FIR against Kapoor, the producers of *The Bads...* of Bollywood, the production company behind it, and Netflix. This recommendation is based on the Prohibition of Electronic Cigarettes Act, 2019, which prohibits the production, sale, and advertisement of e-cigarettes in India.

'Bads...' scene could mislead youth, says complainant

The NHRC has emphasized the need for "appropriate action" against such content on OTT platforms, given its potential impact on impressionable audiences, especially the youth. The complainant, Vinay Joshi of the Legal Rights Observatory, argued that the scene featuring Kapoor using a banned e-cigarette without any warning or disclaimer could mislead or negatively influence young viewers by promoting the use of banned substances.

Scene in question and its context

The seven-episode series features several Bollywood stars in cameo roles, including Kapoor. In one episode, he is seen using a vape after Anya Singh's character refuses to become his manager and offers him her vape instead. The complaint highlights that this scene was shown without any warnings or disclaimers, which could influence young viewers or promote illegal activity.

Meanwhile, 'Bads...' has been a hit with the masses

Despite the controversy, *The Bads...* of Bollywood has been well-received by critics and audiences. The series, which marks Aryan Khan's directorial debut, was released on Netflix last week.

Produced by Gauri Khan under the Red Chillies Entertainment banner, it features a star-studded cast including Bobby Deol, Lakshya, Raghav Juyal, Sahher Bambba, Mona Singh, and Gautami Kapoor. As soon as the series dropped, fans have been decoding the Bollywood meta moments and sharing memes.

Bhaskar English

NHRC seeks action against Ranbir Kapoor over e-cigarette promotion: Actor alleged of vaping without any warning or disclaimer in 'The Ba*ds of Bollywood'**

<https://www.bhaskarenglish.in/amp/entertainment/news/nhrc-seeks-action-against-ranbir-kapoor-over-e-cigarette-promotion-in-the-bads-of-bollywood-135985323.html>

3 hours ago

The National Human Rights Commission (NHRC) has asked Mumbai Police to register a case against Bollywood actor Ranbir Kapoor, the producers of the web series 'The Ba***ds of Bollywood,' and streaming platform Netflix. The action comes in response to allegations of promoting and depicting e-cigarettes in violation of the Prohibition of Electronic Cigarettes Act, 2019.

Who filed the complaint?

The complaint was filed by activist Vinay Joshi, who informed the Commission that a scene in the show features Ranbir Kapoor using an e-cigarette on screen without any accompanying health warning or statutory disclaimer. According to Joshi, this scene was broadcast publicly and freely accessible, potentially misleading young viewers and glamorizing the use of a banned substance. He emphasised that such portrayals not only promote unlawful behavior but also risk damaging public health, encouraging nicotine addiction, and undermining efforts by authorities to curb the use of harmful products.

The NHRC has taken serious note of these allegations. In its notice, the Commission has asked the Secretary of the Ministry of Information and Broadcasting to take immediate steps to restrict such content that may misguide younger audiences or promote the consumption of prohibited products. The notice urges the ministry to review policies around content regulation on OTT platforms to ensure that legal and moral standards are upheld.

Additionally, the NHRC has directed the Commissioner of Police, Mumbai, to investigate the case thoroughly. The Commission has specifically asked for an inquiry into not only the actors and producers involved but also into the operations and identities of those manufacturing and importing e-cigarettes, which have been banned under Indian law since 2019.

NHRC member Priyank Kanoongo has received the complaint

National Human Rights Commission (NHRC) member Priyank Kanoongo says, "We received a complaint from an organisation called the Legal Rights Observatory. The complainant stated that there is a series called "The Ba***ds of Bollywood" on the Netflix OTT platform. In one episode of this series, actor Ranbir Kapoor is smoking an e-cigarette. The complainant alleges that through this, he is influencing young people, especially our new generation, to smoke e-cigarettes. We examined this complaint and

found that in India, under the E-Cigarette Prohibition Act, no person shall promote e-cigarettes. Manufacturing, importing, selling, or stocking e-cigarettes in India is a crime.'

The Mumbai Police has been given a two-week deadline to submit an action-taken report detailing the progress of the investigation. The NHRC's swift intervention signals growing concern over the influence of digital entertainment content on public behavior and the responsibility of filmmakers and platforms to adhere to existing legal frameworks.

Notably, 'The Ba***ds of Bollywood', directed by Aryan Khan, is currently streaming on Netflix. The controversy has reignited debates over content regulation on OTT platforms and the portrayal of substances banned by law.

India Today

Human rights panel wants action against Ranbir Kapoor for vaping scene in Ba***ds

The National Human Rights Commission has asked Mumbai police to file a case against Ranbir Kapoor for his vaping scene in 'The Ba***ds of Bollywood'.

<https://www.indiatoday.in/movies/story/file-case-against-ranbir-kapoor-for-the-bads-of-bollywood-vaping-scene-human-rights-panel-to-mumbai-police-2791421-2025-09-22>

Amit Bhardwaj | Mumbai,UPDATED: Sep 22, 2025 17:37 IST

The National Human Rights Commission has asked Mumbai Police to register a case against actor Ranbir Kapoor, the producers of the web show The Ba***ds of Bollywood, and Netflix for their involvement in the advertisement, depiction, or promotion of e-cigarettes in contravention of the Prohibition of Electronic Cigarettes Act, 2019.

In one of the scenes, Ranbir Kapoor is seen smoking an e-cigarette without any warning or disclaimer, complainant Vinay Joshi told the commission.

The complainant further alleged that the scene was streamed openly, which misled or negatively influenced young viewers by promoting the use of such banned substances. The complainant expressed concerns that such irresponsible content promotes illegal activities, disrespects law enforcement, and harms public health and morality.

The commission has issued a notice to the Secretary of the Ministry of Information and Broadcasting, urging appropriate action to immediately prohibit such content that may wrongly influence young generations.

The Commissioner of Police, Mumbai, has been asked to initiate an investigation into the identity and operations of manufacturers and importers of electronic cigarettes.

The Commissioner has given two weeks' time to file the action report with the commission.

Directed by Aryan Khan, 'The Ba***ds of Bollywood' is currently streaming on Netflix.

New Indian Express

NHRC demands action against Ranbir Kapoor, Netflix for alleged violation of vape ban

Social activist Vinay Joshi claims the publicly streamed scene could mislead youth by glamorising banned substances like e-cigarettes.

<https://www.newindianexpress.com/entertainment/hindi/2025/Sep/22/nhrc-demands-action-against-ranbir-kapoor-netflix-for-alleged-violation-of-vape-ban>

IANIS | Updated on: 22 Sep 2025, 7:21 pm

MUMBAI: Trouble appears to be mounting for actor Ranbir Kapoor, as the National Human Rights Commission (NHRC) has directed Mumbai Police to register a case against him, the producers of The Ba**ds of Bollywood, and streaming giant Netflix.

According to recent reports, the action follows allegations that the series includes a scene where Kapoor is seen using an e-cigarette without any statutory warning or disclaimer, allegedly in violation of the Prohibition of Electronic Cigarettes Act, 2019.

The complaint, filed by social activist Vinay Joshi, claims the scene was publicly streamed and could mislead or negatively influence young viewers by glamorising the use of banned substances. Joshi further argued that such portrayals are irresponsible, promote illegal behaviour, undermine law enforcement, and pose risks to public health and societal values.

In response, the NHRC has issued a notice to the Secretary of the Ministry of Information and Broadcasting, urging swift measures to regulate and potentially ban content that may harm impressionable audiences. The Mumbai Police Commissioner has also reportedly been instructed to investigate the involvement of e-cigarette manufacturers and importers linked to the matter.

Authorities have been given a two-week deadline to submit an action report to the Commission.

The Ba**ds of Bollywood*, directed by Aryan Khan, features a star-studded ensemble cast including Bobby Deol, Lakshya, Sahher Bambba, Mona Singh, Manish Chaudhari, Raghav Juyal, Anya Singh, Manoj Pahwa, and Vijayant Kohli. Rajat Bedi and Gautami Kapoor also appear in pivotal roles.

The series includes special appearances by Karan Johar, Ranveer Singh, Siddhant Chaturvedi, Disha Patani, Orry, Shanaya Kapoor, Ibrahim Ali Khan, Rajkummar Rao, and Sara Ali Khan.

Offering a satirical take on Bollywood, the series premiered on 18 September 2025 on Netflix.

Indian Express

NHRC demands action against Ranbir Kapoor, Netflix and Gauri Khan as actor seen vaping in Aryan Khan's The Bads of Bollywood**

The National Human Rights Commission (NHRC) has asked Mumbai Police to register a case against Ranbir Kapoor, Shah Rukh and Gauri Khan's Red Chillies, and Netflix after the actor was seen vaping in a scene in The Ba**ds of Bollywood.

<https://indianexpress.com/article/entertainment/bollywood/nhrc-demands-action-against-ranbir-kapoor-netflix-and-gauri-khan-as-actor-seen-vaping-in-aryan-khans-the-bads-of-bollywood-10264830/>

By: Entertainment Desk | Chennai | September 22, 2025 05:57 PM IST

3 min read

Shah Rukh Khan's son Aryan Khan's directorial debut, The Ba**ds of Bollywood, has been making headlines ever since its release. The show features cameo appearances by as many as 21 celebrities, including Ranbir Kapoor. However, it is this very cameo appearance of the Barfi actor that has now landed in controversy, after the National Human Rights Commission (NHRC) asked the Mumbai Police to register a case against Ranbir Kapoor, the show's producers, and Netflix.

Ranbir Kapoor's controversial cameo scene

In the show, Ranbir Kapoor is seen vaping in a scene, which has snowballed into a legal issue. The cameo shows Ranbir playing himself in a conversation with Karan Johar. Ranbir greets Karan with a cheeky "F**k all jacket, Karan," to which Karan responds in an equally sassy tone, "Oh, f**k you too." Later, Ranbir is seen asking Anya Singh's character for a vape and is shown smoking it.

What's the case?

According to ANI, the NHRC has written to the Secretary of the Ministry of Information and Broadcasting after Ranbir was seen using banned e-cigarettes on screen without a statutory warning or disclaimer. The NHRC has asked the Ministry to take appropriate action to prohibit such content. In addition, the Commission wrote to the Mumbai Police Commissioner, directing them to register an FIR against Ranbir Kapoor, the show's producers, and OTT platform Netflix for violation of the Prohibition of Electronic Cigarettes Act, 2019.

About The Ba***ds of Bollywood

The Ba**ds of Bollywood, produced by Shah Rukh Khan and Gauri Khan's Red Chillies Entertainment, is among the most talked-about shows of the year. The series stars Lakshya Lalwani in the lead role of an ambitious outsider actor trying to carve a space for himself in the Hindi film industry. The show also boasts an ensemble cast including Bobby

Deol, Sahher Bambba, Rajat Bedi, Gautami Kapoor, Mona Singh, Manish Chaudhari, Raghav Juyal, Anya Singh, Manoj Pahwa, and Vijayant Kohli.

Adding to the buzz, it also features high-profile cameo appearances by celebrities such as Shah Rukh Khan, Ranveer Singh, Siddhant Chaturvedi, Disha Patani, Orry, Shanaya Kapoor, Aamir Khan, SS Rajamouli, Badshah, Emraan Hashmi, and many more.

Financial Express

FIR sought against Ranbir Kapoor, Netflix over e-cigarette scene in Aryan Khan's series

A complaint has been filed with the National Human Rights Commission (NHRC), alleging that the scene could influence young viewers and violates existing law.

<https://www.financialexpress.com/life/entertainment-fir-sought-against-ranbir-kapoor-netflix-over-e-cigarette-scene-in-aryan-khans-series-3985818/>

Written by Entertainment Desk

September 22, 2025 19:02 IST

A complaint has been filed with the National Human Rights Commission (NHRC), alleging that the scene could influence young viewers and violates existing law.

Aryan Khan's Netflix series *The Ba***ds of Bollywood* has landed in legal trouble over a scene showing actor Ranbir Kapoor smoking a banned e-cigarette without a statutory disclaimer, ANI reported.

A complaint has been filed with the National Human Rights Commission (NHRC), alleging that the scene could influence young viewers and violates existing law.

On Monday, the NHRC wrote to the Ministry of Information and Broadcasting's secretary, stating that the complainant has demanded strict action against the actors, producers, and Netflix for "misleading youth and violating the law."

The commission also urged the ministry to prohibit such content and has written to the Mumbai Police Commissioner, requesting an FIR against Ranbir Kapoor, the series' producers, and Netflix under the Prohibition of Electronic Cigarettes Act, 2019.

Violation of law

"This incident is a clear violation of Sections 4, read with Section 7, of the Prohibition of Electronic Cigarettes Act, 2019," the NHRC's letter, accessed by IANS, stated. "Section 4 prohibits the storage, use, and promotion of e-cigarettes in any form, while Section 7 penalises individuals and companies that advertise or promote such banned products," it added.

Starcast of *The Ba***ds of Bollywood*

*The Ba***ds of Bollywood* is a satirical action-comedy drama created, co-written, and directed by debutant Aryan Khan, premiered on Netflix on September 18. Starring Lakshya Lalwani, Bobby Deol, Raghav Juyal, Sahher Bambba, and Anya Singh, the series has earned praise from critics and audiences as "irreverent, intriguing, and entertaining in equal measure."

Apart from Ranbir Kapoor, the show also features cameos by Ranveer Singh, Shah Rukh Khan, Aamir Khan, Emraan Hashmi, Arshad Warsi, Disha Patani, Arjun Kapoor, and Rajkummar Rao.

Mint

Netflix's The Bads of Bollywood, Ranbir Kapoor under fire over e-cigarette scene, NHRC seeks action taken report

The complaint, filed by the Legal Rights Observatory, alleges that the show featured Kapoor smoking an e-cigarette without any statutory warning or disclaimer.

<https://www.livemint.com/entertainment/netflixs-the-bads-of-bollywood-ranbir-kapoor-under-fire-over-e-cigarette-scene-nhrc-seeks-action-taken-report-11758544379602.html>

Anjali Thakur

Updated 22 Sep 2025, 06:16 PM IST

Actor Ranbir Kapoor and OTT giant Netflix have come under scrutiny after the National Human Rights Commission (NHRC) directed Mumbai Police to take action over a scene in the streaming series The Ba***s of Bollywood.

The complaint, filed by the Legal Rights Observatory, alleges that the show featured Kapoor smoking an e-cigarette without any statutory warning or disclaimer. According to complainant Vinay Joshi, the scene amounts to promotion of banned substances under the Prohibition of Electronic Cigarettes Act, 2019.

NHRC member Priyank Kanoongo told ANI that the commission had examined the complaint and found grounds to proceed.

“In India, under the E-Cigarette Prohibition Act, no person shall promote e-cigarettes. Manufacturing, importing, selling or stocking them is a crime. We have asked the Commissioner of Mumbai Police to register an FIR under the relevant sections and take legal action against the actor, the production company, and the OTT platform,” he said.

The NHRC has also issued notices to the Ministry of Information and Broadcasting, asking for the scene to be removed and for steps to be taken against those responsible.

The complainant further argued that the scene could mislead young viewers by glamorising e-cigarettes, thereby posing risks to public health and morality.

Netflix and the makers of The Bads of Bollywood are yet to respond to the controversy.

The Bads of Bollywood is written and directed by Aryan Khan.

Released on 18 September, it stars an ensemble cast, including Lakshya Lalwani, Sahher Bambba, Bobby Deol, Raghav Juyal, Anya Singh, Mona Singh, Gautami Kapoor, Manoj Pahwa, Rajat Bedi, Manish Chaudhari, Arshad Warsi, and Vijayant Kohli.

Free Press Journal

Ranbir Kapoor's Vaping Scene In The Ba*ds Of Bollywood Creates Controversy; Human Rights Commission Urges Mumbai Police To File Case Against Ramayana Actor**

Aryan Khan's directorial debut, The Ba***ds of Bollywood, has grabbed everyone's attention. The show features many actors in cameos, including Ranbir Kapoor. In a scene, Ranbir is seen using a vape to smoke, which has now created controversy. The National Human Rights Commission has urged the Mumbai Police to file a case against the actor, producers of the show, and Netflix.

<https://www.freepressjournal.in/entertainment/ranbir-kapoors-vaping-scene-in-the-bads-of-bollywood-creates-controversy-human-rights-commission-urges-mumbai-police-to-file-case-against-ramayana-actor>

Murtuza Iqba | Updated: Monday, September 22, 2025, 05:33 PM IST

Netflix

Aryan Khan's directorial debut, The Ba***ds of Bollywood, has grabbed everyone's attention. The show features many actors in cameos, including Ranbir Kapoor. In a scene, Ranbir is seen using a vape to smoke, which has now created controversy. The National Human Rights Commission has urged the Mumbai Police to file a case against the actor, producers of the show, and Netflix.

A complaint was filed with the National Human Rights Commission alleging that in a scene, Ranbir is using e-cigarettes on screen without a warning or disclaimer. The National Human Rights Commission has written to the Secretary, Ministry of Information and Broadcasting, to take appropriate action to prohibit such content as it may influence the youngsters.

The NHRC has also written a letter to the Mumbai Police Commissioner, urging the police to register an FIR against Ranbir Kapoor, the producers of the show, and OTT platform Netflix for violation of the Prohibition of Electric Cigarettes Act 2019.

Ranbir Kapoor, while interacting with a fan, a few months ago, had revealed that he has quit smoking, drinking alcohol, and has turned vegetarian. However, the vaping scene had shocked his fans as well.

The Ba*ds Of Bollywood Cameos**

Apart from Ranbir Kapoor, actors like Ranveer Singh, Shah Rukh Khan, aamir Khan, Emraan Hashmi, Arshad Warsi, Disha Patani, Arjun Kapoor, Rajkummar Rao, and others also had cameo in Aryan Khan's show.

The series has grabbed everyone's attention due to multiple reasons. From Bollywood references to a dig at Sameer Wankhede, Aryan's show has become the talk of the town.

The Ba***ds Of Bollywood Reviews

The Netflix's show has received mostly positive reviews from critics and the audiences. The series features Lakshya, Bobby Deol, Raghav Juyal, Mona Singh, Sahher Bambba, and Anya Singh in the lead roles.

Mid-day

Ranbir Kapoor's vaping scene in The Ba*ds of Bollywood sparks outrage, NHRC demands probe**

<https://www.mid-day.com/entertainment/bollywood-news/article/the-bads-of-bollywood-ranbir-kapoors-vape-scene-sparks-nhrc-probe-23595268>

Updated on: 22 September,2025 06:36 PM IST | Mumbai
mid-day online correspondent |

Aryan Khan's Ba***ds of Bollywood is receiving praise but faces legal trouble. A scene shows Ranbir Kapoor vaping, allegedly violating e-cigarette laws. The NHRC has asked Mumbai Police to register a case against him, the producers, and Netflix

Aryan Khan's directorial debut Ba***ds of Bollywood is receiving rave reviews from audiences and critics alike. From its storyline and massy action to star-studded cameos, the series is making noise for all the right reasons. However, the series has now landed in legal trouble. A scene features actor Ranbir Kapoor in a cameo role in which he is seen smoking a vape. The National Human Rights Commission has registered a case.

Ranbir Kapoor's legal trouble over vape scene

The National Human Rights Commission has stepped in, asking Mumbai Police to register a case against Ranbir Kapoor, the show's producers, and Netflix. They allege that the series promoted e-cigarettes in violation of the Prohibition of Electronic Cigarettes Act, 2019. According to the complaint filed by activist Vinay Joshi, Ranbir was shown smoking an e-cigarette without a health warning or disclaimer, which he argued could influence young audiences and normalize banned substances.

The complaint further accused the show of spreading irresponsible content that undermines public health and law enforcement while glorifying an illegal product. Acting on this, the NHRC issued notices to the Ministry of Information and Broadcasting to take immediate action against such depictions. Meanwhile, the Mumbai Police Commissioner has reportedly been asked to investigate the supply chains of e-cigarettes and submit a report within two weeks.

This scene comes after the actor confirmed that he quit smoking last year. He shared how the birth of his daughter, Raha, has significantly impacted his life, including his decision to quit smoking. "I started smoking cigarettes, which became a very nasty habit from the age of 17 till last year, when I finally quit. When I became a father, I started feeling very unhealthy," he said.

Ranbir Kapoor's upcoming movies

Ranbir is currently one of the bankable stars in the industry with an impressive lineup. After the monstrous success of Animal, he will be a part of Animal Park, directed by Sandeep Reddy Vanga, which is reportedly set to release in 2026. Apart from this, he has

Love and War with Alia Bhatt and Vicky Kaushal, helmed by Sanjay Leela Bhansali, scheduled for March 2026.

Meanwhile, Ranbir also has Nitesh Tiwari's Ramayana franchise in his pipeline. The first look is out, and the first part is set to release in November 2026. The film also stars Yash, Sai Pallavi, Sunny Deol, Lara Dutta, Kajal Aggarwal, and other prominent actors.

IndiaTV

Ranbir Kapoor's scene from Netflix's Bads of Bollywood under NHRC scrutiny | Deets Inside

According to the complaint, the sequence from The Bads Of Bollywood could have the effect of normalising e-cigarette use and misleading young viewers, particularly since Ranbir Kapoor has a strong influence on youth audiences.

<https://www.indiatvnews.com/entertainment/ott/netflix-s-bads-of-bollywood-under-nhrc-scrutiny-for-e-cigarette-scene-featuring-ranbir-kapoor-2025-09-22-1009450>

Written By: Sakshi Verma @sakshiverma_

Published: September 22, 2025 17:17 IST, Updated: September 22, 2025 17:20 IST

New Delhi:

The National Human Rights Commission (NHRC) has sought responses from the Ministry of Information and Broadcasting and the Mumbai Police over a complaint against Netflix's web series The Bads of Bollywood.

The matter came to the Commission's notice after a complaint alleged that actor Ranbir Kapoor was shown using a banned e-cigarette on screen without the mandatory statutory warnings.

India banned electronic cigarettes in 2019

According to the complaint, the sequence could have the effect of normalising e-cigarette use and misleading young viewers, particularly since the actor has a strong influence on youth audiences. India banned the production, sale, and advertisement of electronic cigarettes in 2019 under the Prohibition of Electronic Cigarettes Act, citing health risks and concerns over their appeal among minors.

The complainant argued that the portrayal not only violated existing laws but also contravened health advisories issued by the government regarding the depiction of smoking and tobacco-related products in films and digital content. Current regulations require that any depiction of smoking must carry clear on-screen warnings, anti-smoking disclaimers, and public service announcements to discourage tobacco use.

NHRC seeks responses from Information and Broadcasting Ministry

By seeking an Action Taken Report (ATR), the NHRC has effectively asked the Ministry and the Mumbai Police to examine whether the platform and the makers of the series violated statutory guidelines and if corrective measures are necessary. The Commission has given both authorities a timeline to respond with details of the action initiated, if any.

This is not the first time content on streaming platforms has come under scrutiny in India. Over the past few years, OTT services have faced complaints on grounds ranging from obscenity and religious sensitivities to violations of health and safety regulations. The

case involving The Bads of Bollywood highlights the growing debate around the accountability of digital content creators and platforms in adhering to Indian laws and ethical standards.

As the NHRC awaits responses, the development has reignited discussions about the portrayal of smoking and substance use in popular media and the responsibility of filmmakers and streaming giants towards impressionable audiences.

Oneindia

NHRC Takes Netflix to Task Over Ranbir Kapoor's E-Cigarette Scene in 'The Bads of Bollywood'

<https://www.printfriendly.com/print?url=https%3A%2F%2Fwww.oneindia.com%2Fentertainment%2Fnhrc-takes-netflix-to-task-over-ranbir-kapoor-s-e-cigarette-scene-in-the-bads-of-bollywood-7867857.html>

By Gaurav Sharma

Published: Monday, September 22, 2025, 18:51 [IST]

The National Human Rights Commission (NHRC) has turned the spotlight on Netflix, demanding action over a controversial scene in the web series 'The Bads of Bollywood' featuring actor Ranbir Kapoor using a banned e-cigarette without any mandatory statutory warnings. The move has reignited debates about the influence of digital content on India's youth.

The National Human Rights Commission (NHRC) is investigating Netflix and the web series "The Bads of Bollywood" for a scene featuring Ranbir Kapoor using an e-cigarette, which violates India's 2019 ban on e-cigarettes and related advertising. The NHRC has requested action from the Ministry of Information and Broadcasting and the Mumbai Police, intensifying the debate about digital content's impact.

E-Cigarette Ban Ignored?

India banned the production, sale, and advertisement of electronic cigarettes in 2019 under the Prohibition of Electronic Cigarettes Act, citing health risks and their appeal to minors. Critics argue that Kapoor's portrayal could normalize vaping among young viewers, given his immense influence.

Regulatory Red Flag

Current laws require that any depiction of smoking or tobacco-related products in films and OTT content carry clear warnings, disclaimers, and public service announcements. The NHRC's intervention questions whether Netflix and the series' creators have blatantly ignored these statutory obligations.

Action Underway

By seeking an Action Taken Report (ATR), the NHRC has instructed the Ministry of Information and Broadcasting and Mumbai Police to investigate the matter and report on any corrective measures taken. Both authorities have been given a strict timeline to respond.

The Bigger Debate

This is yet another flashpoint in India's ongoing tussle with streaming platforms over content responsibility. Over the past few years, OTT services have faced scrutiny over

obscurity, religious sensitivities, and now, health and safety concerns. The Bads of Bollywood episode has reignited the crucial question: should filmmakers and streaming giants be held accountable for content that could mislead or harm impressionable audiences?

As the NHRC awaits official responses, the nation watches closely, highlighting the growing tension between creative freedom and regulatory responsibility in India's digital entertainment landscape.

Gujarat Samachar

NHRC orders probe against Ranbir Kapoor's vaping scene in Ba*ds of Bollywood**

<https://english.gujaratsamachar.com/news/entertainment/nhrc-orders-probe-against-ranbir-kapoors-vaping-scene-in-bads-of-bollywood>

Updated: Sep 22nd, 2025

The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Information and Broadcasting Ministry and Mumbai Police over a complaint against Netflix's web series 'Ba***ds of Bollywood'. The complainant alleged actor Ranbir Kapoor was shown using a banned e-cigarette without warnings, misleading young viewers.

According to plaintiff Vinay Joshi, Legal Rights Observatory, "Netflix web series, titled 'Bads of Bollywood' (season 1, episode 7), showed a well-known actor, Ranbir Kapoor, using a banned e-cigarette on screen, without any warning or disclaimer."

Joshi further alleged that this scene was streamed openly, which misled or negatively influenced young viewers by promoting the use of such banned substances. He expressed concerns that such irresponsible content promotes illegal activities, disrespects law enforcement, and harms public health and morality. The plaintiff sought the intervention of the commission and requested strict legal action against the actors, producers, and Netflix for violating Indian laws and spreading harmful content.

The Bench of the NHRC, presided by Priyank Kanoongo has taken cognizance u/s 12 of the Protection of Human Rights Act, 1993, in the matter.

Furthermore, this incident is in clear violation of Sections 4 read with Section 7 of the Prohibition of Electronic Cigarettes Act, 2019. It is pertinent to mention here that Section 4 prohibits the storage, use, and promotion of e-cigarettes in any form, and Section 7 penalises individuals and companies that advertise or promote such banned products.

The NHRC has issued a notice to the Secretary of the Ministry of Information and Broadcasting, urging immediate steps to prohibit such content that may wrongly influence the younger generation.

It has also asked the commissioner of police, Mumbai, to investigate the identity and operations of e-cigarette manufacturers and importers linked to the case. The commissioner has been directed to submit an action report within two weeks.

The Ba***ds of Bollywood marks Aryan Khan's first project as a director and creator, co-written alongside Bilal Siddiqi and Manav Chauhan. The series is set to stream from September 18, 2025 on the streaming giant, Netflix.

The OTT series presents a genre-bending narrative and also features cameos from the biggest stars of Hindi cinema including Salman Khan, Aamir Khan, and Karan Johar, among others.

Devdiscourse

NHRC Calls for Action Against Ranbir Kapoor and Netflix Over E-Cigarette Controversy

The National Human Rights Commission (NHRC) has urged the Mumbai Police to file an FIR against actor Ranbir Kapoor and others associated with the Netflix show 'The Ba***ds of Bollywood.' The NHRC cites the airing of an episode featuring banned e-cigarettes without a disclaimer, violating Indian law.

<https://www.devdiscourse.com/article/entertainment/3636665-nhrc-calls-for-action-against-ranbir-kapoor-and-netflix-over-e-cigarette-controversy>

Devdiscourse News Desk | Updated: 22-09-2025 19:07 IST | Created: 22-09-2025 19:07 IST

The National Human Rights Commission (NHRC) has called on the Mumbai Police to initiate legal proceedings against actor Ranbir Kapoor, producers, the production company, and OTT platform Netflix. This follows allegations of a violation stemming from the depiction of banned e-cigarettes in the show 'The Ba***ds of Bollywood' without any warning or disclaimer.

The controversy erupted after an episode showed Kapoor using a banned e-cigarette, sparking a complaint from the Legal Rights Observatory. NHRC member Priyank Kanoongo has written to the Mumbai Police Commissioner, highlighting the violation of the Prohibition of Electric Cigarettes Act 2019 and urging legal action against the accused parties.

Kanoongo emphasized the illegal nature of promoting e-cigarettes in India, pointing out that manufacturing, importing, selling, or stocking such products is criminalized. He has also pressed the Ministry of Information and Broadcasting to address the issue on the platform and ensure compliance with the country's regulations.

(With inputs from agencies.)

ANI News

Human Rights Commission urges action against Ranbir Kapoor, Netflix over airing e-cigarette scene in 'The Ba*ds of Bollywood'**

<https://www.aninews.in/news/entertainment/bollywood/human-rights-commission-urges-action-against-ranbir-kapoor-netflix-over-airing-e-cigarette-scene-in-the-bads-of-bollywood20250922185946/?amp=1>

ANI | Updated: Sep 22, 2025 18:59 IST

Mumbai (Maharashtra) [India], September 22 (ANI): The National Human Rights Commission (NHRC) urged the Mumbai Police to register an FIR against actor Ranbir Kapoor, producers, production company and OTT platform Netflix for allegedly airing the use of banned e-cigarettes on screen without a warning or disclaimer in the recently released show 'The Ba****ds of Bollywood.' 'The Ba****ds of Bollywood' came under the radar of controversy after an episode featured Ranbir Kapoor allegedly smoking a banned e-cigarette without a warning or disclaimer on the screen during its release. After receiving a complaint regarding the same from the Legal Rights Observatory, the NHRC member Priyank Kanoongo wrote a letter to the Commissioner of Mumbai Police, urging them to take legal action against the actor, production studio and the OTT platform for the violation of the Prohibition of Electric Cigarettes Act 2019. While talking to ANI, Priyank Kanoongo said, "We received a complaint from an organisation called the Legal Rights Observatory. The complainant stated that there is a series called "The Ba****ds of Bollywood" on the Netflix OTT platform. In one episode of this series, actor Ranbir Kapoor is smoking an e-cigarette. The complainant alleges that through this, he is influencing young people, especially our new generation, to smoke e-cigarettes."

While calling the promotion, manufacturing, importing, selling or stocking e-cigarettes a crime, Priyank Kanoongo said that they have issued a letter to the Secretary of the Ministry of Information and Broadcasting, urging him to "remove this and take action against the relevant platforms."

"We examined this complaint and found that in India, under the E-Cigarette Prohibition Act, no person shall promote e-cigarettes. Manufacturing, importing, selling, or stocking e-cigarettes in India is a crime. We have issued a notice to the Commissioner of Mumbai Police. We have asked him to file an FIR under the appropriate sections and take legal action against this actor, this production company, and this OTT platform. We have also asked him to identify the manufacturers, importers, stockists, and sellers of these e-cigarettes and take appropriate legal action against them. We have also issued a notice to the Secretary of the Ministry of Information and Broadcasting, asking him to remove this and take action against the relevant platforms," said Priyank Kanoongo.

'The Ba***ds of Bollywood' was directed by Aryan Khan and stars Lakshya, Raghav Juyal, Bobby Deol and Sahher Bambba in the lead roles. The show is currently streaming on Netflix. (ANI)

OdishaTV

NHRC seeks case against Ranbir Kapoor over vaping scene in 'The Bads of Bollywood'**

<https://odishatv.in/news/entertainment/nhrc-seeks-case-against-ranbir-kapoor-over-vaping-scene-in-the-ba-ds-of-bollywood-272845>

BY : Bibhu Prasad Ray

PUBLISHED: 22 Sep 2025, 05:23 PM IST LAST UPDATE: 22 Sep 2025, 06:06 PM IST

The commission has also directed the Commissioner of Police, Mumbai, to investigate the case thoroughly. This includes probing the identity and operations of manufacturers and importers of e-cigarettes, which are banned under Indian law. The police have been asked to submit a detailed report following the inquiry.

The National Human Rights Commission (NHRC) has urged the Mumbai Police to file a case against actor Ranbir Kapoor, the producers of the web series 'The Ba**ds of Bollywood', and streaming giant Netflix for allegedly promoting electronic cigarettes in violation of the Prohibition of Electronic Cigarettes Act, 2019.

The complaint, filed by Vinay Joshi, pointed out that Kapoor was shown smoking an e-cigarette in one of the scenes of the show without any statutory warning or disclaimer. According to Joshi, such depictions glamorize vaping and risk influencing young viewers.

NHRC Issues Notice

Acting on the complaint, the NHRC issued a notice to the Secretary, Ministry of Information and Broadcasting, asking the ministry to take immediate steps to curb the promotion of e-cigarettes on streaming platforms. The commission emphasised that unchecked portrayal of such content can have damaging effects on impressionable audiences, particularly the youth.

Police Told to Investigate

The commission has also directed the Commissioner of Police, Mumbai, to investigate the case thoroughly. This includes probing the identity and operations of manufacturers and importers of e-cigarettes, which are banned under Indian law. The police have been asked to submit a detailed report following the inquiry.

Content Under Scrutiny

With the NHRC's intervention, the matter has placed streaming platforms and film producers under closer watch for compliance with laws governing public health. The development adds to ongoing debates over the responsibility of OTT platforms in curating content that could potentially mislead viewers.

Looking Ahead

While Kapoor and the show's producers are yet to issue an official response, the case highlights a growing scrutiny over the portrayal of smoking and vaping on digital platforms. The outcome of the probe could set a precedent for stricter content regulation in India.

PTC News

NHRC directs Mumbai Police to file case against Ranbir Kapoor, Netflix over e-cigarette scene in web show

The complainant argued that such portrayals could mislead and negatively influence young viewers

<https://www.ptcnews.tv/entertainment/ranbir-kapoor-nhrc-notice-netflix-web-series-e-cigarette-case-e-cigarette-ban-india-bollywood-news-4414859>

Reported by: PTC News Desk Edited by: Jasleen Kaur -- September 22nd 2025 04:33 PM

PTC Web Desk: The National Human Rights Commission (NHRC) has directed the Mumbai Police to register a case against actor Ranbir Kapoor, the producers of the web series *The Ba**ds of Bollywood**, and streaming platform Netflix for allegedly violating the Prohibition of Electronic Cigarettes Act, 2019.

The action comes after a complaint filed by Vinay Joshi, who pointed out that a scene in the show depicted Ranbir Kapoor smoking an e-cigarette without any statutory warning or disclaimer. The complainant argued that such portrayals could mislead and negatively influence young viewers.

Taking note of the issue, the NHRC has also issued a notice to the Secretary, Ministry of Information and Broadcasting, urging immediate steps to restrict such content and ensure compliance with laws prohibiting the advertisement or promotion of electronic cigarettes.

Additionally, the Mumbai Police Commissioner has been asked to investigate the operations and identity of manufacturers and importers involved in e-cigarette circulation, in line with the 2019 ban.

- With inputs from agencies

NDTV Profit

NHRC Files Complaint Against Ranbir Kapoor For E-Cigarette Scene In The Ba*ds of Bollywood**

The scene in The Ba***ds of Bollywood shows Kapoor using the banned e-cigarettes on screen without a warning or disclaimer.

<https://www.ndtvprofit.com/law-and-policy/nhrc-files-complaint-against-ranbir-kapoor-for-e-cigarette-scene-in-the-bads-of-bollywood>

Soumil Kamat 22 Sep 2025, 05:36 PM IST

The National Human Rights Commission filed a complaint with the secretary of the Ministry of Information and Broadcasting on Monday with reference to a scene in Netflix web series The Ba***ds of Bollywood.

The NHRC also wrote a letter to the Mumbai Police commissioner, urging him to register an FIR against Ranbir Kapoor, producers of the web series and the OTT platform for violation of the Prohibition of Electric Cigarettes Act 2019, according to news agency ANI.

The scene in The Ba***ds of Bollywood shows Kapoor using the banned e-cigarettes on screen without a warning or disclaimer. The NHRC has written to the I&B Ministry to take appropriate action to prohibit such content, which may influence the youth. Kapoor appears in the last episode of the series as a guest appearance.

Kapoor will be next seen in the upcoming mythological epic, Ramayana, directed by Nitesh Tiwari. Ramayana features Kapoor as Lord Rama, Yash as Ravana, Sai Pallavi as Goddess Sita, Sunny Deol as Lord Hanuman and Ravie Dubey as Lord Lakshman. The film is a two-part live-action saga set 5,000 years ago and rooted in one of Indian mythology's most enduring epics.

About The Bads of Bollywood**

The Ba**ds of Bollywood delves into the life of an outsider, Aasman Singh (Lakshya Lalwani), as he navigates the glitzy yet challenging world of Bollywood. Bobby Deol plays Ajay Talwar, a superstar and father to a Sahher Bambba's Karishma Talwar, a rising starlet. The series is described as an unabashed ride with a blend of self-aware humour and a gripping narrative. Actors Raghav Juyal, Mona Singh, Anya Singh, Manoj Pahwa, and Gautami Kapoor, round out the cast of Ba***ds of Bollywood. The series also features Karan Johar, Salman Khan, Shah Rukh Khan, Aamir Khan and Ranveer Singh in cameo appearances. The web-series is produced by Gauri Khan through the banner Red Chillies Entertainment. It was released on September 18.

Times Now

Ranbir Kapoor's 'vape' scene in Aryan Khan's 'The Bads of Bollywood' draws NHRC's scrutiny

<https://www.timesnownews.com/videos/entertainment/bollywood-news/ranbir-kapoors-vape-scene-in-aryan-khans-the-bads-of-bollywood-draws-nhrca-scrutiny-video-152873943>

Times Now Digital | Updated Sep 22, 2025, 20:29 IST

In Aryan Khan's new series The Bads of Bollywood, a brief scene featuring Ranbir Kapoor asking for a vape has come under legal scrutiny. The NHRC has requested authorities to investigate if the portrayal breaches India's ban on e-cigarette advertising.

The Print Hindi

एनएचआरसी ने नेटफ्लिक्स सीरीज में दिखाए गए 'ई-सिगरेट के इस्तेमाल' पर नोटिस जारी किया

<https://hindi.theprint.in/india/nhrc-issues-notice-on-use-of-e-cigarettes-depicted-in-netflix-series/872105/>

भाषा | 22 September, 2025 08:20 pm IST

नयी दिल्ली, 22 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उस शिकायत के मद्देनजर सूचना एवं प्रसारण मंत्रालय और मुंबई पुलिस आयुक्त को नोटिस जारी किया है, जिसमें आरोप लगाया गया है कि एक ओटीटी मंच पर जारी वेब सीरीज 'बैड्स ऑफ बॉलीवुड' में एक लोकप्रिय अभिनेता को बिना किसी चेतावनी या अस्वीकरण के प्रतिबंधित ई-सिगरेट का इस्तेमाल करते हुए दिखाया गया है।

मामले की कार्यवाही से मिली जानकारी के मुताबिक, शिकायतकर्ता ने आरोप लगाया है कि इस दृश्य को "खुले तौर पर दिखाया" गया, जिसने कथित तौर पर ऐसे प्रतिबंधित पदार्थों के उपयोग को बढ़ावा देकर युवा दर्शकों को गुमराह किया या नकारात्मक रूप से प्रभावित किया।

मंत्रालय या ओवर-द-टॉप (ओटीटी) मंच 'नेटफ्लिक्स' की ओर से तत्काल कोई प्रतिक्रिया नहीं आई।

राष्ट्रीय मानवाधिकार आयोग ने कहा है कि अधिकारियों को निर्देश दिया जाए कि वे शिकायत में लगाए गए आरोपों की जांच करें और आयोग के अवलोकन के लिए दो सप्ताह के भीतर कार्रवाई रिपोर्ट प्रस्तुत करें।

यह शिकायत मानवाधिकार कार्यकर्ता विनय जोशी ने दर्ज कराई है। आरोप है कि नेटफ्लिक्स की वेब सीरीज 'बैड्स ऑफ बॉलीवुड' में जाने-माने अभिनेता रणबीर कपूर को बिना किसी चेतावनी या अस्वीकरण के प्रतिबंधित ई-सिगरेट का इस्तेमाल करते हुए दिखाया गया है।

एनएचआरसी ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया कानूनों का गंभीर उल्लंघन प्रतीत होते हैं।

एनएचआरसी के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली एक पीठ ने मामले की सुनवाई की और नोटिस जारी किये।

भाषा शफीक अविनाश

अविनाश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

TV9 Bharatvarsh

‘द बैड्स ऑफ बॉलीवुड’ के सीन पर विवाद, NHRC ने की रणबीर कपूर के खिलाफ FIR दर्ज करने की मांग

The Bads Of Bollywood: हाल ही में नेटफ्लिक्स पर रिलीज हुई वेब सीरीज ‘द बैड्स ऑफ बॉलीवुड’ के एक सीन को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने रणबीर कपूर के खिलाफ मुंबई पुलिस से FIR दर्ज करने की मांग की है।

<https://www.tv9hindi.com/entertainment/ott/national-human-rights-commission-demand-fir-on-ranbir-kapoor-for-the-bads-of-bollywood-scene-3493333.html>

TV9 Bharatvarsh | Updated on: Sep 22, 2025 6:36 PM IST

The Bads Of Bollywood: 18 सितंबर को नेटफ्लिक्स पर ‘द बैड्स ऑफ बॉलीवुड’ के नाम से एक वेब सीरीज रिलीज हुई है, जिसमें रणबीर कपूर कैमियो रोल में नजर आए हैं। उनका एक सीन है, जिसको लेकर विवाद हो गया है और कार्रवाई की मांग की गई है। चलिए जानते हैं कि मामला क्या है।

‘द बैड्स ऑफ बॉलीवुड’ में रणबीर ई-सिगरेट पीते नजर आते हैं, जो कि बैन है। उस सीन में कोई चेतावनी और डिस्क्लेमर नहीं है। इसको लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सूचना एवं प्रसारण मंत्रालय के सचिव को एक पत्र लिखकर ऐसे कंटेंट पर कार्रवाई करने की मांग की है।

FIR दर्ज करने की मांग

NHRC ने मुंबई पुलिस कमिश्नर से भी 2019 के इलेक्ट्रिक सिगरेट अधिनियम के उल्लंघन करने को लेकर रणबीर कपूर, प्रोड्यूसर, प्रोडक्शन कंपनी और ओटीटी प्लेटफॉर्म के खिलाफ FIR दर्ज करने की मांग की है। रणबीर इस सीरीज के 7वें एपिसोड में स्पेशल अपीयरेंस में दिखें हैं।

‘द बैड्स ऑफ बॉलीवुड’ की इन दिनों सोशल मीडिया पर काफी ज्यादा चर्चा हो रही है, क्योंकि इसमें कई कई बड़े एक्टर्स नजर आए हैं। सलमान खान, शाहरुख खान, आमिर खान, रणवीर सिंह, एसएस राजामौली, अर्जुन कपूर, राजकुमार राव, सारा अली खान, इब्राहिम अली खान, अर्जुन कपूर समेत और भी कई बॉलीवुड स्टार्स ने कैमियो किया है।

लक्ष्य और सहर लीड रोल में हैं

इस सीरीज में लीड रोल में लक्ष्य लालवाणी और सहर बंबा हैं। राघव जुयाल, बॉबी देओल, मोना सिंह. मनोज पहवा भी अहम रोल में नजर आए हैं। शाहरुख खान के बेटे आर्यन खान ने इस सीरीज को डायरेक्ट किया है। ये उनका डेब्यू प्रोजेक्ट है।

इतने सारे स्टार्स ने मिलकर इस सीरीज को खास बना दिया है। सोशल मीडिया पर इस सीरीज से जुड़े कई सीन वायरल हो रहे हैं। इस सीरीज में टोटल 7 एपिसोड ही हैं। वहीं आखिरी एपिसोड में ‘द बैड्स ऑफ बॉलीवुड’ के दूसरा सीजन को लेकर भी हिंट दिया गया है।

Patrika News

मुश्किल में फंसे एक्टर रणबीर कपूर, इस फिल्म के सीन को लेकर NHRC ने भेजा नोटिस

द बैड्स ऑफ बॉलीवुड सीरीज में ऑनस्क्रीन बैन की गई इलेक्ट्रिक सिगरेट पीने को लेकर नेशनल ह्यूमन राइट्स कमीशन ने रणबीर कपूर के खिलाफ शिकायत दर्ज कराई है।

<https://www.patrika.com/national-news/ranbir-kapoor-e-cigarette-scene-the-bads-of-bollywood-nhrc-19966706>

भारत, Himadri Joshi | Sep 22, 2025

बॉलीवुड एक्टर रणबीर कपूर कानूनी पचड़े में फंस गए हैं। दरअसल, हाल ही रिलीज हुई शाहरुख खान के बेटे आर्यन खान की वेब सीरीज 'द बैड्स ऑफ बॉलीवुड' में रणबीर कपूर ने एक छोटा सा कैमियो रोल किया था। इस दौरान उनका किरदार स्क्रीन पर ई-सिगरेट (E-Cigarette) पीते हुए दिखाया गया। गौरतलब है कि भारत में ई-सिगरेट के इस्तेमाल और प्रचार पर बैन है। इसी को आधार बनाकर नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने इस सीन को गंभीरता से लेते हुए मुंबई पुलिस को नोटिस भेजा है।

22 सितंबर 2025 को भेजे गए इस नोटिस के बारे में बात करते हुए NHRC के सदस्य प्रियांक कानूनगो ने बताया कि उन्होंने इस सीन को लेकर रणबीर कपूर के साथ साथ प्रोडक्शन हाउस और नेटफ्लिक्स के खिलाफ भी मामला दर्ज करने की अपील की है। फिल्म में बिना किसी चेतावनी या डिस्क्लेमर के ई-सिगरेट का इस्तेमाल दिखाया गया जिसे लेकर NHRC ने सूचना और प्रसारण मंत्रालय के सचिव को भी पत्र लिखा है। इस पत्र में सीरीज के इस सीन पर रोक लगाने की मांग की गई है।

NHRC को फिल्म के सीन के खिलाफ मिली थी शिकायत

NHRC सदस्य प्रियांक ने कहा- हमें लीगल राइट्स ऑब्जर्वेटरी नाम की एक ऑर्गनाइजेशन ने हमें सीरीज के खिलाफ शिकायत की है। इसमें बताया गया है कि नेटफ्लिक्स ओटीटी प्लेटफॉर्म पर चल रही 'द बैड्स ऑफ बॉलीवुड' सीरीज के एक एपिसोड में एक्टर रणबीर कपूर ई-सिगरेट पीते हुए दिखाई दे रहे हैं। इस शिकायत में आरोप लगाया गया कि यह सीन युवाओं को ई-सिगरेट पीने के लिए इन्सपायर कर रहा है। इस शिकायत की हमने जांच की और पाया कि भारत में ई-सिगरेट निषेध अधिनियम के तहत, कोई भी शख्स ई-सिगरेट को प्रमोट नहीं कर सकता है। जिसके बाद हमने मुंबई पुलिस कमिशनर को इस मामले में एक नोटिस जारी किया।

Prabhat Khabar

The Bads of Bollywood: 'द बैड्स ऑफ बॉलीवुड' पर छाए संकट के बादल, रणबीर कपूर के इस सीन पर NHRC ने FIR तक की चेतावनी दी

The Bads of Bollywood: आर्यन खान की सीरीज 'द बैड्स ऑफ बॉलीवुड' विवादों में आ गई है. रणबीर कपूर का ई-सिगरेट पीने वाला सीन सामने आने पर राष्ट्रीय मानवाधिकार आयोग ने आपत्ति जताई और एफआईआर दर्ज करने की मांग की है. मंत्रालय को भी नोटिस भेजा गया है.

<https://www.prabhatkhabar.com/entertainment/nhrc-notice-on-the-bads-of-bollywood-over-ranbir-kapoor-e-cigarette-scene>

By Pushpanjali

September 22, 2025 6:18 PM

The Bads of Bollywood: शाहरुख खान के बेटे आर्यन खान के निर्देशन में बनी वेब सीरीज 'द बैड्स ऑफ बॉलीवुड' इस समय सुर्खियों में है. यह शो 18 सितंबर से ओटीटी प्लेटफॉर्म नेटफ्लिक्स पर स्ट्रीम हो रहा है. इंडस्ट्री की चमक-दमक और कड़वी सच्चाई पर आधारित इस सीरीज में कई बड़े सितारों ने भी कैमियो किया है. लेकिन अब यह शो विवादों में घिर गया है.

दरअसल, सीरीज के एक सीन में रणबीर कपूर इलेक्ट्रॉनिक सिगरेट पीते नजर आए. इसी को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कड़ी आपत्ति जताई है. आयोग ने इसे भारत में लागू ई-सिगरेट निषेध अधिनियम का उल्लंघन बताते हुए कड़ी कार्रवाई की मांग की है.

शिकायत और कार्रवाई की मांग

एनएचआरसी के सदस्य प्रियांक कानूनगो ने बताया कि एक संस्था की ओर से शिकायत दर्ज कराई गई थी. शिकायतकर्ता का आरोप है कि इस सीन के जरिए युवाओं, खासकर नई पीढ़ी को ई-सिगरेट की लत के लिए प्रेरित किया जा रहा है. जांच के बाद आयोग ने पाया कि भारत में ई-सिगरेट का निर्माण, आयात, बिक्री और प्रचार पूरी तरह प्रतिबंधित है.

इसी आधार पर आयोग ने मुंबई पुलिस कमिश्नर को नोटिस जारी किया है. इसमें अभिनेता, प्रोडक्शन कंपनी और नेटफ्लिक्स प्लेटफॉर्म के खिलाफ एफआईआर दर्ज कर कानूनी कार्रवाई करने को कहा गया है. साथ ही, ई-सिगरेट के निर्माण और बिक्री से जुड़े लोगों पर भी कार्रवाई की सिफारिश की गई है.

मंत्रालय को भी नोटिस

प्रियांक कानूनगो ने बताया कि सूचना एवं प्रसारण मंत्रालय को भी नोटिस भेजा गया है. मंत्रालय के सचिव से अनुरोध किया गया है कि विवादित दृश्य को तुरंत हटाया जाए और संबंधित प्लेटफॉर्म के खिलाफ कड़ा कदम उठाया जाए.

स्टारकास्ट और कहानी

‘द बैड्स ऑफ बॉलीवुड’ में लक्ष्य लालवानी, बॉबी देओल, राघव जुयाल, मनोज पाहवा, मोना सिंह, अनन्या सिंह और सहर बंबा जैसे कलाकार नजर आ रहे हैं. शो में बॉलीवुड की ग्लैमरस दुनिया के पीछे छिपे कई पहलुओं को उजागर किया गया है. लेकिन अब रणबीर कपूर का यह सीन पूरी सीरीज पर सवाल खड़े कर रहा है.

Navbharat

‘The Bads Of Bollywood’ में रणबीर कपूर के स्मोकिंग सीन पर मचा बवाल, NHRC ने जारी किया नोटिस

Ranbir Kapoor News: आर्यन खान की वेब सीरीज ‘द बैड्स ऑफ बॉलीवुड’ रिलीज होते ही विवादों में घिर गई है। रणबीर कपूर के ई-सिगरेट सीन पर NHRC ने आपत्ति जताते हुए मुंबई पुलिस को नोटिस जारी किया है।

<https://navbharatlive.com/entertainment/ranbir-kapoor-the-bads-of-bollywood-ecigarette-controversy-nhrc-1363844.html>

By स्नेहा मौर्या

Updated On: Sep 22, 2025 | 09:05 PM

Ranbir Kapoor Cigarette Controversy: बॉलीवुड सुपरस्टार शाहरुख खान के बेटे आर्यन खान के निर्देशन में बनी वेब सीरीज ‘द बैड्स ऑफ बॉलीवुड’ रिलीज के बाद से लगातार सुर्खियां बटोर रही है। इतना ही नहीं, इस सीरीज में कई बड़े सितारों के कैमियो रोल देखने को मिले हैं। इन्हीं में से एक रणबीर कपूर हैं, जिन्होंने एक एपिसोड में छोटा-सा रोल किया। लेकिन अब रणबीर का यह कैमियो उनके लिए मुश्किल खड़ी कर रहा है।

दरअसल, सीरीज के एक सीन में रणबीर कपूर को ई-सिगरेट पीते हुए दिखाया गया, जिस पर आपत्ति जताई गई है। शिकायत के बाद नेशनल ह्यूमन रिसोर्स कमीशन (NHRC) ने मुंबई पुलिस को नोटिस भेजा है और इस मामले में एफआईआर दर्ज करने की अपील की गई है।

NHRC की आपत्ति जताते हुए जारी किया नोटिस

NHRC के सदस्य प्रियांक कानूनगो ने बताया कि उन्हें लीगल राइट्स ऑब्जर्वेटरी नामक संगठन से शिकायत मिली थी। शिकायतकर्ता का आरोप है कि नेटफ्लिक्स पर स्ट्रीम हो रही इस सीरीज में रणबीर कपूर द्वारा ई-सिगरेट पीते हुए दिखाया गया, जो युवाओं को इस आदत के लिए प्रेरित कर सकता है।

#WATCH | Delhi: National Human Rights Commission (NHRC) member Priyank Kanoongo says, “We received a complaint from an organisation called the Legal Rights Observatory. The complainant stated that there is a series called “The B****ds of Bollywood” on the Netflix OTT platform. In... <https://t.co/o1L7BKfk4r> pic.twitter.com/WPViAaLTk4 — ANI (@ANI) [September 22, 2025](#)

उन्होंने कहा कि भारत में ई-सिगरेट निषेध अधिनियम लागू है, जिसके तहत न तो ई-सिगरेट बनाना, न बेचना, न खरीदना और न ही प्रमोट करना वैध है। इस आधार पर [रणबीर कपूर](#), सीरीज के प्रोडक्शन हाउस और [नेटफ्लिक्स](#) के खिलाफ कार्रवाई की मांग की गई है।

शिकायतकर्ता का आरोप

शिकायत में कहा गया कि इस तरह के विजुअल्स खासकर नई पीढ़ी पर गलत असर डाल सकते हैं। युवाओं को ई-सिगरेट की ओर आकर्षित करना समाज के लिए खतरनाक है। इस वजह से शिकायतकर्ता ने मांग की कि इस सीन को प्लेटफॉर्म से हटाया जाए और जिम्मेदार लोगों पर केस दर्ज किया जाए।

FIR दर्ज करने की अपील

आपको बता दें, प्रियांक कानूनगो ने कहा कि मुंबई पुलिस कमिश्नर को नोटिस भेजकर उचित धाराओं के तहत FIR दर्ज करने की अपील की गई है। साथ ही सूचना एवं प्रसारण मंत्रालय से भी अनुरोध किया गया है कि इस सीन को हटाया जाए और प्लेटफॉर्म पर कार्रवाई हो। इसके अलावा, NHRC ने ई-सिगरेट बनाने, खरीदने और बेचने वाले लोगों की पहचान कर उनके खिलाफ भी कानूनी कदम उठाने की भी बात कही है।

Zee News

‘द बैड्स ऑफ बॉलीवुड’ में सिगरेट पीकर बुरे फंसे रणबीर कपूर, नेशनल ह्यूमन राइट्स कमीशन ने की शिकायत

‘द बैड्स ऑफ बॉलीवुड’ में कैमियो करके रणबीर कपूर मुसीबत में फंस गए हैं। एक सीन में एक्टर सिगरेट पीते हुए नजर आ रहे हैं जिस पर कोई भी डिस्क्लेमर नहीं लगा है। अब इसे लेकर ह्यूमन राइट्स कमीशन ने शिकायत की है।

<https://zeenews.india.com/hindi/entertainment/bollywood/42-years-old-ranbir-kapoor-in-legal-trouble-smoking-the-bads-of-bollywood-national-human-rights-complaint/2932573>

Written By Shipra Saxena | Last Updated: Sep 22, 2025, 06:13 PM IST

Ranbir Kapoor Legal Trouble: शाहरुख खान के बेटे आर्यन खान की सीरीज ‘द बैड्स ऑफ बॉलीवुड’ में एक्टिंग करके रणबीर कपूर मुश्किल में फंस गए हैं। एक्टर इस सीरीज में बतौर कैमियो है। जिसमें वो सिगरेट पीते हुए नजर आए। लेकिन वो भी बिना किसी डिस्क्लेमर के। जिसके बाद नेशनल ह्यूमन राइट्स ने मुंबई पुलिस को नोटिस भेजा और इसकी शिकायत की है।

ई-सिगरेट पीना बना मुसीबत

दरअसल, ‘द बैड्स ऑफ बॉलीवुड’ में रणबीर कपूर का करण जौहर के साथ सीन है। इस सीन को लेकर राष्ट्रीय मानव अधिकार आयोग ने संज्ञान लेते हुए सीरीज के प्रोड्यूसर और एक्टर के खिलाफ एफआईआर दर्ज करने को कहा है। इस सीन में रणबीर ई-सिगरेट पीते नजर आ रहे हैं। लेकिन, सीरीज में इस सीन पर कोई भी चेतावनी यानी कि डिस्क्लेमर नहीं लगाया गया है। इसी मामले को लेकर शिकायतकर्ता ने NHRC को शिकायत की और सूचना और प्रसारण मंत्रालय से भी कार्रवाई की मांग की है।

युवाओं पर पड़ेगा बुरा असर

शिकायतकर्ता का कहना है इस सीन का युवाओं पर बुरा असर पड़ेगा। इसके साथ ही ये नियमों का भी उल्लंघन है। ऐसे में ह्यूमन राइट्स ने कंटेंट पर रोक लगाने के लिए नोटिस जारी किया है। इसके बाद सीन को लेकर मुंबई के पुलिस आयुक्त ने इलेक्ट्रॉनिक सिगरेट बेचने वालों को लेकर भी जांच की बात रही है।

18 सितंबर से ओटीटी पर स्ट्रीम

‘द बैड्स ऑफ बॉलीवुड’ सीरीज से आर्यन खान ने बतौर डायरेक्टर बॉलीवुड में अपने करियर की शुरुआत की है। इस सीरीज को आर्यन की मां गौरी खान ने रेड चिलीज एंटरटेनमेंट के बैनर तले बनाया गया है। इसमें बॉबी देओल, लक्ष्य लालवानी, राघव जुयाल, मनोज पहवा, मोना सिंह के अलावा कई सितारे हैं। इतना ही नहीं कई दिग्गज सितारों ने कैमियो भी किया है। रणबीर कपूर की बात करें तो इनकी झोली में नितेश तिवारी की ‘रामायण’ मेगा प्रोजेक्ट है।

Amar Ujala

The Bads of Bollywood: फिर मुश्किल में फंसे रणबीर कपूर, 'द बैड्स ऑफ बॉलीवुड' के इस सीन पर विवाद; FIR की मांग

<https://www.amarujala.com/entertainment/ranbir-kapoors-vaping-scene-in-the-bads-of-bollywood-creates-controversy-case-may-be-filed-against-him-2025-09-22?pagelid=3>

एंटरटेनमेंट डेस्क, अमर उजाला Published by: सिराजुद्दीन Updated Mon, 22 Sep 2025 05:29 PM IST

सार

Ranbir Kapoor in The Ba***ds of Bollywood: अभिनेता रणबीर कपूर एक बार फिर विवादों में आ गए हैं। उनके खिलाफ कार्रवाई की मांग की जा रही है। आइए जानते हैं क्या है पूरा मामला?

विस्तार

शाहरुख खान के बेटे आर्यन खान के निर्देशन में बनी सीरीज 'द बैड्स ऑफ बॉलीवुड' सुर्खियों में है। शो में रणबीर कपूर को एक सीन में इलेक्ट्रॉनिक सिगरेट पीते हुए दिखाया गया है। इस पर विवाद हो रहा है। इस मामले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आपत्ति जताई है और सूचना एवं प्रसारण मंत्रालय के सचिव को पत्र लिखकर उचित कार्रवाई करने की मांग की है।

एनएचआरसी ने की शिकायत की मांग

एनएचआरसी के सदस्य प्रियांक कानूनगो ने इस बारे में एएनआई से कहा 'हमें एक संस्था से एक शिकायत मिली थी। शिकायतकर्ता ने बताया कि नेटफ्लिक्स ओटीटी प्लेटफॉर्म पर 'द बैड्स ऑफ बॉलीवुड' नाम की एक सीरीज चल रही है। इस सीरीज के एक सीन में अभिनेता रणबीर कपूर ई-सिगरेट पीते हुए दिखाई दे रहे हैं। शिकायतकर्ता का आरोप है कि इसके जरिए वह युवाओं, खासकर हमारी नई पीढ़ी को ई-सिगरेट पीने के लिए प्रेरित कर रहे हैं।'

#WATCH | Delhi: National Human Rights Commission (NHRC) member Priyank Kanoongo says, "We received a complaint from an organisation called the Legal Rights Observatory. The complainant stated that there is a series called "The Ba***ds of Bollywood" on the Netflix OTT platform. In... <https://t.co/o1L7BKfk4r> [pic.twitter.com/WPViAaLTk4](https://t.co/o1L7BKfk4r)

— ANI (@ANI) [September 22, 2025](#)

शिकायत पर उठाया बड़ा कदम
प्रियांक कानूनगो ने आगे कहा 'हमने इस शिकायत की जांच की और पाया कि भारत में ई-सिगरेट निषेध अधिनियम के तहत, कोई भी व्यक्ति इसका प्रचार नहीं कर सकता। भारत में ई-सिगरेट का निर्माण, आयात, बिक्री या भंडारण एक अपराध है। हमने मुंबई पुलिस कमिश्नर को नोटिस जारी किया है। उनसे एफआईआर दर्ज करने और अभिनेता, प्रोडक्शन कंपनी और ओटीटी प्लेटफॉर्म के खिलाफ कानूनी कार्रवाई करने को

कहा है। हमने उनसे इन ई-सिगरेट के निर्माताओं, आयातकों और विक्रेताओं के खिलाफ उचित कानूनी कार्रवाई करने को भी कहा है।'

NHRC seeks Action Taken Report from I&B Ministry & Mumbai Police over Netflix's 'Ba*ds of Bollywood'. Ranbir Kapoor shown using a banned e-cigarette without warnings, complaint says it misleads youth. [#BadsOfBollywoodReview](#) [#ranbirkapoor](#) [#nhrc](#) [#netflix](#) [pic.twitter.com/3Ej7xWdTfl](#)

— Amit Shukla (@amitshukla29) [September 22, 2025](#)

सूचना एवं प्रसारण मंत्रालय को जारी किया नोटिस

प्रियांक कानूनगो ने आगे कहा 'हमने सूचना एवं प्रसारण मंत्रालय के सचिव को भी नोटिस जारी किया है। सूचना एवं प्रसारण मंत्री से इसे हटाने और संबंधित प्लेटफॉर्मों के खिलाफ कार्रवाई करने का अनुरोध किया गया है।'

'द बैड्स ऑफ बॉलीवुड' के बारे में

सीरीज 'द बैड्स ऑफ बॉलीवुड' 18 सितंबर से ओटीटी प्लेटफॉर्म नेटफ्लिक्स पर स्ट्रीम हो रहा है। इस सीरीज में बॉलीवुड इंडस्ट्री के बारे में दिखाया गया है। शो में लक्ष्य लालवानी, बॉबी देओल, राघव जुयाल, मनोज पाहवा, मोना सिंह, अनन्या सिंह और सहर बंबा ने अभिनय किया है। कई बड़े सितारों ने इसमें कैमियो किया है।

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The Bads Of Bollywood: इस एक सीन से कॉन्ट्रोवर्सी में फंसे Ranbir Kapoor, NHRC ने जारी किया नोटिस

<https://www.jagran.com/entertainment/bollywood-ranbir-kapoor-in-trouble-over-vaping-scene-in-the-bads-of-bollywood-human-rights-commission-seeks-report-24056462.html>

By Ekta Gupta Edited By: Ekta Gupta

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The Bads Of Bollywood आर्यन खान की नेटफ्लिक्स सीरीज द बैड्स ऑफ बॉलीवुड में एक्टर रणबीर कपूर के छोटे से कैमियो ने मानवाधिकार आयोग का ध्यान खींच लिया। इस एक सीन ने रणबीर और शो के मेकर्स को जांच के दायरे में खड़ा कर दिया है। मानवाधिकार आयोग ने नोटिस जारी करते हुए इसके लिए एक्शन की मांग की है।

बैड्स ऑफ बॉलीवुड में एक सीन से मुसीबत में फंसे रणबीर कपूर

HighLights

बैड्स ऑफ बॉलीवुड में एक सीन से मुसीबत में फंसे रणबीर कपूर

ह्यूमन राइट्स ने जारी किया नोटिस

बैड्स ऑफ बॉलीवुड में है रणबीर का कैमियो

एंटरटेनमेंट डेस्क, नई दिल्ली। आर्यन खान की द बैड्स ऑफ बॉलीवुड नेटफ्लिक्स पर नंबर वन पर ट्रेंड कर रही है। सीरीज में कई बॉलीवुड के कई बड़े स्टार्स ने कैमियो किया है उनमें एक रणबीर कपूर भी हैं। वैसे तो सीरीज को दर्शक खूब पसंद कर रहे हैं लेकिन एक सीन की वजह से रणबीर मुसीबत में फंसा दिया है।

इस सीन की वजह से मुसीबत में फंसे रणबीर कपूर

एक्टर Ranbir Kapoor आर्यन खान के शो 'द बैड्स ऑफ बॉलीवुड' में अपने कैमियो के कारण आलोचनाओं के घेरे में आ गए हैं। आर्यन खान द्वारा निर्देशित इस सीरीज के आखिरी एपिसोड में सुपरस्टार एक छोटे से सीन में नजर आए हैं। इस सीन में रणबीर ई-सिगरेट पीते हुए दिख रहे हैं। राष्ट्रीय मानवाधिकार आयोग का मानना है कि वेप का इस्तेमाल करते हुए एक किरदार को दिखाने से दर्शक गुमराह हो सकते हैं और ई-सिगरेट के इस्तेमाल को बढ़ावा मिल सकता है। साथ ही इस सीन के साथ कोई डिस्क्लेमर भी नहीं दिया गया है।

सीरीज के सातवें एपिसोड में रणबीर बस कुछ ही मिनटों के लिए दिखाई देते हैं। वह करण जौहर के ऑफिस में अपने लिए नए मैनेजर पर चर्चा करने आते हैं। जहां उन्हें आसमान की मैनेजर सान्या मिलती है। वह उन्हें आसमान के लिए काम छोड़ने के लिए मनाने की कोशिश करते हैं, क्योंकि उनके साथ कई विवाद चल रहे हैं। इस बातचीत के बीच में रणबीर वेप का एक कश लेते हैं, जो पहले से बैन है। हालांकि सान्या मना कर देती है और रणबीर उनकी वफादारी की तारीफ करते हैं। इसी सीन को लेकर मानवाधिकार आयोग ने

नोटिस जारी किया है और इंफॉर्मेशन एंड ब्रॉडकास्टिंग मिनिस्ट्री को ऐसे कंटेंट को बैन करने की मांग की है।

इन सितारों ने किया सीरीज में कैमियो

रणबीर कपूर के अलावा इस सीरीज में करण जौहर, रणवीर सिंह, आमिर खान, एसएस राजामौली, शाहरुख खान, सारा अली खान, सिद्धांत चतुर्वेदी, महीप कपूर, अर्जुन कपूर और राजकुमार राव जैसे कई सितारों ने इसमें कैमियो किया है।

'द बैड्स ऑफ बॉलीवुड' आर्यन खान की बतौर निर्देशक पहली फिल्म है जो फिलहाल नेटफ्लिक्स पर स्ट्रीमिंग कर रही है। यह 19 सितंबर को रिलीज हुई।